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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.400 OF 2017

Westend Green Farms Society

....Applicant

Versus

Union of India & Ors.

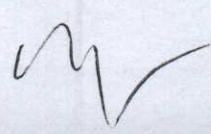
.....Respondent

**ACTION TAKEN REPORT IN COMPLIANCE OF HON'BLE NGT ORDER DATED
08.07.2019 and 19.09.2019 O.A. NO. NO.400 OF 2017 IN THE MATTER OF
"WESTEND GREEN FARMS SOCIETY VS UNION OF INDIA & ORS"**

The Hon'ble National Green Tribunal vide order dated 08.07.2019 and 19.09.2019 in O.A. No.400 of 2017 in the matter of Westend Green Farms Society Vs Union of India & Ors, has passed directions regarding the enforcement of environment norms in respect of the restaurants/Hotels/Motels/Banquets Halls operating in Mahipalpur and Rajokari near IGI Airport, Delhi and other parts of Delhi.

*In compliance of Hon'ble NGT order dated 08.07.2019 and 19.09.2019 meetings under the Chairmanship of Secretary (UD) were held on 26.07.2019, 26.8.2019, 17.9.2019, 11.11.2019, 26.11.2019, 05.12.2019, 10.12.2019 and 12.12.2019. The copies of the minutes of the meetings dated 26.7.2019, 26.8.2019, 17.9.2019, 11.11.2019, 26.11.2019, 05.12.2019, 10.12.2019 and 12.12.2019 are enclosed herewith as **Annexure – "A"***

*In the meeting deliberations were held on various issues at length and several directions were issued in each of the meetings for the participants so that directions issued by the Hon'ble NGT vide order date 08.07.2019 and 19.09.2019 are complied with. A new format for inspection has been devised and the next inspections have been done as per the new Format on 18.10.2019 and 19.10.2019, 22.11.2019 and 23.11.2019 by the Joint inspection team consisting of participants from Delhi Pollution Control Committee(DPCC), Delhi Jal Board(DJB), Najafgarh Zone(SDMC), Delhi Police, Health Deptt. (SDMC) and SDM(Vasant Vihar), copies of inspections done by SDM Vasant Vihar on 21.11.2019 and 23.11.2019 are enclosed herewith as **Annexure – "B"**. The format for inspection consists of 25 parameters such as DJ sets, food waste converter for collection and disposal of food waste, CCTV cameras, permission for Tubewells, rain water harvesting, parking facilities, unauthorised constructions, fire safety, etc. No such inspection report is received from SDM Kapashera, therefore two D.O letters have been sent to the District Magistrate (D.M)*



South-West for seeking explanation from him and issuance of direction to him for submission of report. Copies of DO letters dated 29.11.2019 and 11.12.2019 are enclosed herewith as **Annexure-“C”**

DPCC has submitted Action Plan for Abatement of Pollution of Farm Houses, Party Lawns & Motels in Mahipal Pur & Rajokari Area alongwith format for inspection of Restaurant/ Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajkori and other areas near IGI Airport. The following action has been taken i.e Inspections were carried out by the DPCC of 32 units. Based upon the inspections, Show Cause Notice u/s 33(A) of Water (Prevention of Control of Pollution) Act 1974 and u/s 31 of Air (Pollution & Control of Pollution) Act, 1981 were issued in May.2019. Status report of DPCC is also enclosed herewith as **Annexure- “D”**

Directions u/s 33 of (A) of Water (Protection & Control of Pollution) Act, 1974 and u/s 31 (A) of Air (Protection & Control of Pollution) Act, 1981 issued to the 21 units in July, 2019 imposing Environmental Compensation amounting to Rs. 1.25 Crore, due to deficiencies observed during the inspection. Out of the 21 units, 17 units have deposited the Environment Compensation amounting to Rs. 1.05 Crore. Recovery proceedings have been initiative in respect of four units which have not deposited the environment compensation. The copy of **Action Plan**, new format for inspection of the above said area, alongwith copy of Action taken report and status reports are enclosed herewith as **Annexure –“E”**

As per action taken report against various violations the Najafgarh zone, SDMC, sealed the following Farm Houses/Party lounge :-

- Green Garden, NH-8 near Shiv Murti, Rangpuri, Mahipalpur.
- The Vrindavan Greens/Morya Garden/Deepak Hotels Pvt. Ltd/Kohli Tent House, Smarna Party Lawns, NH-8, Exit No. 2, Near Rajokri Flyover, Opp. To Umrao Resort, Bijwasan.
- Nagpal Farms Near Uppal's Orchid, Dwarka-Palam Link Road, Bijwasan.

Directions have also been issued by DPCC to South Delhi Municipal corporation under u/s 5 of Environment Protection Act, 1986 and Solid Waste Management Rules, 2016 to ensure the compliance of the order of Hon'ble NGT. It was updated by the DPCC that a proposal to assess the damage to the Environment and work out a formula for imposing penalty is under submission and will be finalize soon.

In a similar matter in WP (C) 4677/1985 titled M.C. Mehta Vs Union of India & Ors, the Hon'ble Supreme court has given certain directions in its order dated 12.11.2018 and in compliance of the said order a draft policy for Holding Social

Functions in Hotel/Motels and Low Density Residential Area (LDRA) in National Capital Territory of Delhi has been submitted in the Hon'ble Supreme Court. Copy is attached herewith as **Annexure –“F”**

The participants from South DMC informed that they have a policy for holding social functions in Motels/Hotels within the jurisdiction of South Delhi Municipal Corporation issued by circular dated 22.10.2018 Copy enclosed herewith as **Annexure –“G”**. The Farms Houses/Party Lounge have deposited part payment in accordance with the provisions under this policy and the Najafgarh Zone SDMC has submitted a proposal seeking clarification from head quarters regarding action to be taken against them in the present scenario.

Regarding noise pollution, traffic violations and other offences, Delhi Police/Legal Cell has submitted Action Plan and Action Taken Report in compliance of Hon'ble NGT order dated 08.07.2019 and 19.09.2019 in the above mentioned matter.

As per summary of the action taken report of Commissioner of Police, Delhi against various violations (DJ sets, Loudspeakers, crackers, Generator set), for the period from 01.01.2019 to 01.12.2019 (Copy enclosed as **Annexure-“H”**), the details are as under:-

Action taken under:-

1. D.P Act (28/112 &113)	-1694
2. Environment Act (5/15 onwards)	-165
3. 188 IPC	-379
4. 133 Cr.Pc.	-104
5. M.V Act (DJ in vehicle)	-27
6. Others	-791
Total Action	-3160

Action under M.V Act by traffic unit for noise pollution without adequate parking facilities causing obstructions for the period from 01.01.2019 to 01.12.2019

Total Challan	-69,393
Impounded	-64
Total fine collected	- Rs. 63,67,200

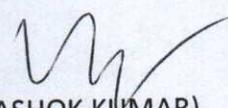
The Pro-active action taken by all the Districts of Delhi Police from 16.09.2019 to 01.12.2019 is as under:-

4

1. Meeting with RWA's volunteers & NGOs	-992
2. Sensitization Programme in Educational institution	-480
3. Inspection of Motels/Hotels/Banquets Halls etc.	-1135
4. Inspection with religious institutions	-494
5. Meeting with religious institutions	-358
6. No. Of notices issued by Licensing Unit	-10
7. Special Raids/Drives by local Police	-59

The Hon'ble NGT in its order dated 08.07.2019 in the matter of OA No.400/2018 (titled Westend Green Farms Society Vs UOI & Ors.) issued directions to regulate social events with participations of large number of people. Accordingly, it was decided in the meeting on 26.08.2019 that a study of carrying capacity of the area may be got done by Ambedkar University, Delhi. The earlier meetings could not be materialize on account of the preoccupation of Prof. Suresh Babu with an assignment for which he remained outstation for most the period. The Ambedkar University, Delhi will prepare write-up in the matter relating to calculation of carrying capacity in social events with comprehensive details. They will indicate both short term and long term measures to be taken in Rajokari and Kapashera, indicating the financial outlay so that the same may be placed before the Monitoring Committee headed by the Hon'ble (Justice) Sh. S.P. Garg (Retd.) for further discussion and finalization. Accordingly Dr. Suresh Babu, Director, Centre for Urban Ecology and Sustainability, (Dr. B.R. Ambedkar University Delhi) has submitted a draft proposal on 12.12.2019 regarding Estimation of Urban Carrying Capacity and Implementation of a Multi-Criteria Spatial Decision Support System (MC-SDSS). A Study for Neighbourhoods of Rajokri & Kapashera specifically in relation to restaurants, Hotels, Motels, Banquets where large Congregations takes place. Copy is attached herewith as **Annexure - "I"**

The department of Urban Development, GNCTD is organizing an awareness and publicity campaign on various environmental issues such as Air, Noise Pollution etc. for the period from 23.12.2019 to 31.12.2019 (tentative).


 (ASHOK KUMAR)
 Deputy Director (Local Bodies-II)

Ashok Kumar
 Deputy Secretary
 Urban Development Deptt.
 Govt. of N.C.T. of Delhi
 10th Level, Delhi Sect.,
 New Delhi-110 002

GOVT . OF NCT OF DELHI
M.B. BRANCH , DEPARTMENT OF URBAN DEVELOPMENT
10TH LEVEL 'C' WING, DELHI SECRETARIAT
NEW DELHI-110002

No.F.13(71)/NGT/UD/MB/2017/Part-II/1367-80 Dated: 01/08/19 .
C.D. No. 021551932

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 26.07.2019 at 11:30 AM regarding to discuss the issue in view of the order dated 08.07.2019 passed by the hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of participant is annexed.

A meeting was held under the chairmanship of Secretary (Urban Development Deptt.) as to discuss the NGT order 08.07.2019 titled as given above.

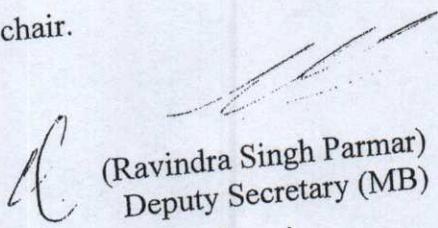
The Secretary (UD) expressed her deep concern on the adverse remarks mentioned by the NGT in its order dated 08.07.2019, as NGT pointed out that extraction of natural resources and damages to the environment are much more than what Delhi Govt. has collected as fine.

The Secretary (UD) has also expressed grave concern on the remarks of the Hon'ble NGT that the fine collected by agencies under the Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act, 1981, Unauthorized constructions in violation of Delhi Municipal Act, 1957, Noise Pollution (Regulation and Control) Rules, 2000, Solid Waste Management Rules, 2016, Central Ground Water Authority guidelines, 2012 are very insufficient as damage made under these Acts and Rules are very much higher than the fines collected by the Government of Delhi.

Pursuant to the discussion the following decisions were taken and also necessary directions were given.

1. The Secretary (UD) has directed the representatives of environment department that they should by name form teams under leadership of SDM, Vasant Vihar and SDM Kapashera, for effective inspection of all 33 farm houses as per jurisdiction. Further, it was decided that DPCC representative will device a detailed check list for regular inspection. A detailed report on show cause notices issued, compliances made and fine realized will be given by both teams.

2. The Secretary (UD) has also directed the representative of Delhi Police will be called in the next meeting without fail.
 3. The Secretary (UD) has further directed two officers of environment department to submit the action plan by Friday 02.08.2019, so that Justice S.P Garg Committee may evaluate the same before next date of hearing i.e. 19.09.2019 in the Hon'ble NGT.
- The Meeting concluded with vote of thanks to the chair.


(Ravindra Singh Parmar)
Deputy Secretary (MB)

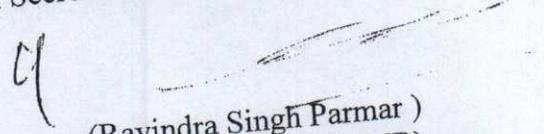
No.F.13(71)/NGT/UD/MB/2017/Part-II/1367-80 Dated: 01/08/19

Copy for information and necessary action to:-

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
4. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
6. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
7. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92
8. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
9. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor,,ISBT, Kashmere Gate, Delhi -06.
10. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
11. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi..

Copy for information to:-

- 1 OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 2 PS to Secretary (UD), Urban Development Department.
- 3 PA to Spl. Secretary (UD), Urban Development, Delhi Secretariat, New Delhi


(Ravindra Singh Parmar)
Deputy Secretary (MB)

GOVT. OF NCT OF DELHI
M.B.BRANCH, URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P.ESTATE, NEW DELHI-110002

F. No. 13(71)/NGT//MB/UD/2017/ Part-III/1838-51 Dated:- 5/9/19
C.D.No.021551932

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 26.08.2019 at 05:00 PM to discuss the issue in view of the order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of the participant is annexed.

A meeting was held under the chairmanship of Secretary (Urban Development Department) as to discuss the NGT order 08.07.2019 titled as given above.

Pursuant to the discussion, the following decisions were taken and also necessary directions were given:-

1. The Secretary (UD) had directed the representatives of all the departments that they should nominate officers by name & designation to form teams under the leadership of SDM, Vasant Vihar and SDM Kapashera, for effective inspection of all 32 farms houses as per jurisdiction and the joint inspection is to be carried out by the SDM, Vasant Vihar & Kapashera, Delhi Police, MCDs & DPCC and any concerned agency and schedule of Inspection may be worked out within two days.
2. The format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and other areas near IGI Airport has been prepared by the DPCC (copy enclosed). A detailed report on show cause notices issued, compliances made and fine realized will be given by the teams.
3. A copy of list of 32 farm houses located in the area of Kapashera/Rajokri has been handed over to the representative of Delhi Police for regular inspection as demanded by them.

4. The Secretary (UD) has further directed that a study of the carrying capacity of the area may be got done by Dr. Bhim Rao Ambedkar University, Delhi.

The Meeting concluded with vote of thanks to the chair.

(Ravindra Singh Parmar)
Deputy Secretary (MB)

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 1938-51

Dated:- 5/9/19

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
4. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
6. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
7. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92
8. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
9. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor,, ISBT, Kashmere Gate, Delhi -06.
10. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
11. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi..

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- 2 PS to . Secretary (UD), Urban Development Department.
- 3 PA to Spl. Secretary (UD), Urban Development, Delhi Secretariat, New Delhi

(Ravindra Singh Parmar)
Deputy Secretary (MB)

9

**URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P.ESTATE, NEW DELHI-02**

F. No. 13(71)/NGT//MB/UD/2017/ Part-III/ 1787 - 1806

Dated:- 24/09/2019.

MINUTES OF MEETING

Minutes of Meeting under the chairmanship of secretary (UD) in her conference room at 9th level, Delhi Secretariat on 17.09.2019 at 2.00 AM regarding to discuss the issue in view of the order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of persons who attended the meeting is annexed.

The Secretary (UD), at the outset welcomed all the participants present in the meeting and briefed them about the Hon'ble NGT order dated 08.07.2019 and also expressed grave concern on the remarks of the Hon'ble NGT that the fine collected by agencies under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, Unauthorized constructions in violation of Delhi Municipal Act, 1957, Noise Pollution (Regulation and Control) Rules, 2000, Solid Waste Management Rules, 2016, Central Ground Water Authority guidelines, 2012 are very insufficient in proportion to damage made under these Acts and Rules as they are very much higher than the fines collected by the Government of Delhi.

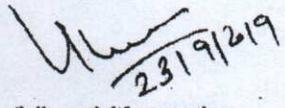
Pursuant to the discussion the following decisions were taken and also necessary directions were given to all concerned.

1. DPCC informed that a new format for inspection alongwith Action Plan has been devised for inspection of Restaurant/ Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajkori and other areas near IGI Airport for Abatement of Pollution of Farm Houses, Party Lawns & Motels in Mahipal Pur & Rajokari Area of 32 premises/locations and same are being circulated to all concerned for necessary action (copy enclosed).
2. DPCC has also informed that they have directed the South Delhi Municipal Corporation under u/s 5 of Environment Protection Act, 1986 and Solid Waste Management Rules, 2016 to ensure the compliance of the order of Hon'ble NGT.

3. The representative of Ambedkar University Delhi, Kashmere Gate, Delhi was briefed about the work to carry out a study of the carrying capacity of the area to organize various functions at the 32 premises/locations. He assured to respond within two weeks.
4. It was also decided to direct the Delhi Jal Board to submit a action taken report in regard to how many premises out of 32 are having rain water harvesting system and how many of working these area and how many premises does not have rain water harvesting system and if any fine has been levied on them for not having rain water harvesting system and a status report regarding the borewells in these premises may also be given by them.
5. It was also decided that the next inspections will be done as per the new Format in coming days. SDMs have also been directed to form teams by names under their leaderships for effective inspection of all the 32 farm Houses as per jurisdiction. At least two rounds of inspections will be carried out, one in the coming week and another in the marriage season as at present no functions are being held in the said premises.
6. It was also decided that the information may be asked from PWD regarding the no. of CCTV camera installed by them in the said location/premises.
7. *Regarding noise pollution , as per the direction of the Hon'ble NGT in OA No. 519/2016, two Monitoring Committee namely Apex Committee headed by Special CP (Traffic) and a Joint Committee headed by Additional CP, O&M, have been constituted by the Delhi Police. Also, Website (ngms.delhi.gov.in) and helpline (No. 155271 dedicated 24x7) have been developed to receive complaints from the public. Any call received on this number is simultaneously transferred to the PCR van stationed in the area and local police station. 179 calls have been received by the helpline during two months from 22.4.2019 from various parts of Delhi. The representative of Delhi Police Department was requested to intimate if any data specific to this area is available on this portal.*
8. It was also decided to issue direction to MCD's to frame a policy for imposing penalty for unauthorized construction in Delhi as at present they only demolished or seal the premises where unauthorized construction has been done.
9. DPCC was directed to submit a comprehensive report regarding the inspections done by them in May,2019 and subsequent action taken by them.

10. It was also directed that DM's will levy penalty/fine for the amount of water extracted by the said premise/location on the basis of formula of DPCC.
11. It was also decided to forward the latest inspection proforma alongwith Action Plan to Hon'ble Justice Sh. S.P. Garg, Former Judge of Delhi High Court for his perusal.
12. Regarding the Parking Policy it was directed that the Hon'ble NGT may be informed that a draft policy for Holding Social Functions in Hotel/Motels and Low Density Residential Area (LDRA) in National Capital Territory of Delhi has been submitted in the Hon'ble Supreme Court in the case of WP (C) 4677/1985 titled M.C. Mehta Vs Union of India & Others.
13. DPCC to constitute a sub-committee to assess the damage to the Environment and work out a formula for imposing penalty/Environmental compensation.
14. The Secretary has also directed that the SDM, Kapashere must be called alongwith action taken report in the next meeting without fail as he did not attend the meeting.

The Meeting concluded with vote of thanks to the chair.


 23/9/2019
 (Vinod Kumar)
 Deputy Secretary (MB)

F. No. 13/(71)/NGT/UD/MB//2017/Part-II/ 1787 - 1806

Dated: 24/9/2019.

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, NDMC, Palika Kendra, Ne Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
5. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
6. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
7. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92
8. The Commissioner of Police, Delhi Police (Legal Cell), MSO Building, New Delhi.
9. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
10. The Chief Executive Officer, Delhi Jal Board, Jhandewalan, New Delhi.
11. The Vice Chancellor, Dr. Bhim Rao Ambedkar University, Delhi. Kashmere Gate, Delhi.

**GOVT. OF NCT OF DELHI
M.B.BRANCH, URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P.ESTATE, NEW DELHI-110002**

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 2301 - 2a

Dated:- 15/11/19

C.D.No.021551932

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 11.11.2019 at 12:00 Noon to discuss the issue in view of the order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of the participant who attended the meeting is annexed.

The Secretary (UD), at the outset welcomed all the participants present in the meeting and asked them to follow the work on directions of the Hon'ble NGT in letter and spirit.

Pursuant to the discussion, the following decisions were taken and also necessary directions were given:-

1. The Secretary (UD) had directed that SDM, Vasant Vihar and SDM Kapashera, must submit pre-wedding season report of effective inspection of all 32 farms houses as per their jurisdiction at the earliest to M.B Branch in email id mbuddepartment@gmail.com as well as in a hard copy on the format provided to them. It should be ensured that the check list is duly filled in and signed by each member of the inspection team.
2. The SDM Kapashera pointed out about a problem that the farm house owners were accusing them of partisan behaviour with them because the survey/inspection was not being conducted in the other farmhouses located in the area and this inspection is only confined to 32 farm houses. The Chairperson sought to know from DPCC why only 32 farm houses are selected. The representative of DPCC, replied that the initial survey was done only on 32 farm houses which were included in the list provided by the petitioner on the above said case. The Chairperson directed to prepare a separate list of other farm houses where survey has not taken place yet and directed to conduct a similar inspection as per given check list format.

-2-

3. During discussion it was informed by SDM Kapashera that they find it very difficult to detect the underground water resources during their different inspection as the owners of farm houses had covered all of them with concrete, or other similar material. The representative of DPCC was requested to provide the assistance of technical teams to SDMs, who can detect if borewells or any other system has been installed to extract ground water.
4. The Chairperson asked to write to all the Commissioner of MCDs to ensure that maximum fine is imposed and premises are booked/sealed if any unauthorized construction is made these farm houses.
5. DCP, Delhi Police has assured that they will file a report within a day or two about the number of cases they have booked against noise pollution in last few months. DPCC volunteered to provide new machines to measure noise pollution level, as machines given to agencies earlier are old and almost obsolete.
6. It was also decided that the penalty/fine on extraction of water will be decided as per norms laid down by DPCC. The DPCC members in the inspection team must be well versed with the method of calculation and should accompany the team without fail.
7. The Chairperson also suggested to conduct a meeting after 15 days on 26th November 2019 after the next round of inspection of above farm houses during the marriage season and review the action taken against violations.
8. The Chairperson also directed to conduct a meeting with the representative of Ambedkar University, Delhi along with DPCC on the issue of calculating carrying capacity.

The Meeting concluded with vote of thanks to the chair.


(Ravindra Singh Parmar)
Deputy Secretary (MB)

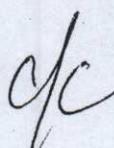
F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 2301 - 20

Dated:- 15/11/19

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, NDMC, Palika Kendra, New Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
5. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.
6. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
7. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
8. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
9. The Commissioner of Police, Delhi Police(Legal Cell HQ), MSO Building, New Delhi.
10. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
11. The Chief Executive officer, Delhi Jal Board, Jhandewalan, Varunalaya, New Delhi-05.
12. Vice Chancellor, Dr. Bhim Rao Ambedkar University, Kashmere Gate, Delhi-06.
13. The Deputy Commissioner (SW), Revenue Deptt., GNCTD, Tax Building, Kapashera, Delhi-37.
14. The Deputy Commissioner (ND), Revenue Deptt., GNCTD, Jamnagar House, New Delhi-01.
15. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor,, ISBT, Kashmere Gate, Delhi -06.
16. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
17. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi.
18. Ms. Jyoti Mehdiratta, Govt. Counsel , NGT, House No.34, Janpura Ext. Ground Floor, New Delhi-14.

Copy for information to:-

- 1 Hon'ble Justice Sh. S.P.Garg, Former Judge Delhi High Court, Chairman Oversight Committee (spgrag.ddc@nic.in).
- 2 OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 3 PS to . Secretary (UD), Urban Development Department.
- 4 PA to Spl. Secretary (UD), Urban Development, Delhi Secretariat, New Delhi


(Ravindra Singh Parmar)
Deputy Secretary (MB)

157

**GOVT. OF NCT OF DELHI
M.B. BRANCH, URBAN DEVELOPMENT DEPARTMENT
10TH LEVEL, G-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002**

F. No. 13(71)/NGT//MB/UD/2017/ Part-III/ 14 804-25

Dated: 29-11-19

C.D.No.021551932

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 26.11.2019 at 11.30 AM to discuss the issue action plan in view of the minutes of meeting dated 11.11.2019, according to order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

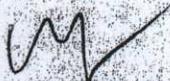
The list of the participant who attended the meeting is annexed.

The Secretary (UD) expressed displeasure as some of the officers as detailed below were absent in the meeting. Further the requisite reports relating to fine imposed, demolition drives conducted, noise pollution report, sealing of premises etc. have not been submitted by the participants.

1. SDM, Vasant Vihar
2. SDM, Kapashera
3. Representatives from Delhi Police
4. Representatives from Dr. Bhim Rao Ambedkar University

Secretary (UD) therefore directed that a DO letter be sent for taking appropriate action in respect of those who were absent with the further direction that they should submit the requisite report on time. Also, reports may be obtained from SDMC regarding action taken against unauthorized construction.

Secretary (UD) further directed that requisite action taken reports may be obtained from the concerned officers/participants for further submission in the Hon'ble NGT.


(ASHOK KUMAR)
DEPUTY DIRECTOR (LB-II)

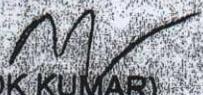
F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 14804-25

Dated: 28/4/19

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, NDMC, Palika Kendra, New Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
5. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.
6. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
7. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
8. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
9. The Commissioner of Police, Delhi Police (Legal Cell HQ), MSO Building, New Delhi.
10. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
11. The Chief Executive officer, Delhi Jal Board, Jhandewalan, Varunalaya, New Delhi-05.
12. Vice Chancellor, Dr. Bhim Rao Ambedkar University, Kashmere Gate, Delhi-06.
13. The Deputy Commissioner (SW), Revenue Deptt., GNCTD, Tax Building, Kapashera, Delhi-37.
14. The Deputy Commissioner (ND), Revenue Deptt., GNCTD, Jamnagar House, New Delhi-01.
15. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor, ISBT, Kashmere Gate, Delhi -06.
16. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
17. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi.
18. Ms. Jyoti Mehdiratta, Govt. Counsel, NGT, House No.34, Janpura Ext. Ground Floor, New Delhi-14.

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3. PS to Secretary (UD), Urban Development Department.
4. PA to Spl. Secretary (UD), Urban Development, Delhi Secretariat, New Delhi.


 (ASHOK KUMAR)
 DEPUTY DIRECTOR (LB-II)

GOVT. OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
LOCAL BODY BRANCH
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P. ESTATE, NEW DELHI-110002

F. No. 13(71)/NGT/MB/UD/2017/ Part-II/15/26 -146

Dated:- 09/12/19

C.D.No.021551932

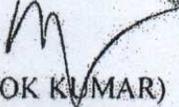
Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 05.12.2019 at 4:30 PM to discuss the issue and action plan in view of the minutes of meetings dated 17.09.2019, 11.11.2019, and 26.11.2019 in compliance to the order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of the participant who attended the meeting is annexed.

1. The Secretary, UD welcomed all the participants present in the meeting and introduced Mr. Abhishek Bhardwaj who is Counsel for applicant in the Westend Green Farms Society Vs UOI & Ors. He has been taken as a participants in the meeting in view of the directions given in the meeting held on 28.11.2019 at IIC Room No.69 Max Muller Marg, Lodhi Extn. by Hon'ble Justice Sh. SP Garg, Chairperson of the Monitoring Committee constituted by the Pr. Bench of the Hon'ble NGT in the matter.
2. The representation alongwith photographs of the functions held very recently at the Hotel and Resort in Mahipalpur and Rajokari i.e. Orana and the Nikunj which was received in the department sent by the Counsel for Petitioner Westend Green Farms Society Vs UOI & Ors was discussed elaborately. Mr. Abhishek Bhardwaj pointed out that there were violations of the Environmental Laws etc. The participants from DPCC responded that they have taken action against the Hotels and Resorts for violation and a detailed report relating to fine imposed, fine realized etc. and premises sealed and de-sealed alongwith the reason/basis of the de-sealing by the coming Monday i.e. on 09.12.2019. The Secretary, UD directed that the South DMC shall also submit detailed report relating to Notices issued, action taken in response to the notices number of premises sealed, the illegal temporary structure demolished. Directions were also issued to DM, South DMC that they shall also submit write up in connection with the procedure for providing permission for organizing functions at these resorts.

3. The South DMC was also directed to visit all the 33 farm houses in the area and furnish a detail report relating to the temporary structure/pandals installed in the farm houses i.e. permission taken by the farm houses in respect of the area and the measurement of the actual temporary structure/pandals installed, and action taken if area is found to be more.
4. It was also discussed that the draft policy for temporary structure /pandals installed in connection with marriage ceremony and other functions is under submission to the Hon'ble Supreme Court for finalization.
5. The Secretary, UD has directed that a surprise inspection shall be undertaken by the Joint Inspection Committee while the function is being held by the farm house before the next meeting on 12.12.2019. The Counsel for Petitioner shall also be invited in the inspection team. Report shall focus especially on various parameters such as Sound/ Crackers/Noise Pollution, Traffic, Temporary Structure of the pandals, Ground water/Bore wells/Water Tankers etc. alongwith other parameters. DPCC shall provide a machines alongwith an operator to each of the Joint Inspection Team. The Secretary, UD also pointed out that the temporary structure installed in the farm houses shall also be inspected from the Disaster Management point of view.
6. The participants from the Dr. B.R. Ambedkar University informed that Prof. Sh. Suresh Babu, shall be available from the coming Monday onwards as he was not available on account of his pre occupation with an assignment outstation travel for most of the period. The Secretary, UD has therefore directed that a separate meeting shall be fixed with Sh. Suresh Babu, Prof, Dr. B.R. Ambedkar University and with DPCC representative in connection with calculations of carrying capacity in the next week.
7. The Secretary, UD directed finally that all the requisite reports from all concerned participants shall be submitted so that the Hon'ble NGT may be apprised accordingly.
8. The next meeting will be held on Thursday, 12.12.2019 at 4.00 Pm on the same venue.

The meeting concluded with vote of thanks to the chair.


(ASHOK KUMAR)
Deputy Director (LB-II)

Dated:- 09/12/19

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 15126-146

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.

2. The Chairman, Central Ground Water Board. Bhujal Bhawan, NH-4, Faridabad, Haryana-121001
3. The Chairman, NDMC, Palika Kendra, New Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
5. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.
6. The Commissioner, North Delhi Municipal Corporation. Civic Centre, Jawaharlal Nehru Marg, New Delhi.
7. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
8. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
9. The Commissioner of Police, Delhi Police(Legal Cell HQ), MSO Building, New Delhi.
10. The Chief Executive officer, Delhi Jal Board, Handewalan, Varunalaya, New Delhi-05.
11. Vice Chancellor, Dr. Bhim Rao Ambedkar University, Kashmere Gate, Delhi-06.
12. The Deputy Commissioner (SW), Revenue Deptt., GNCTD, Tax Building, Kapashera, Delhi-37.
13. The Deputy Commissioner (ND), Revenue Deptt., GNCTD, Jamnagar House, New Delhi-01.
14. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor, ISBT, Kashmere Gate, Delhi -06.
15. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
16. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi.
17. Ms. Jyoti Mehdiratta, Govt. Counsel , NGT. House No.34. Janpura Ext. Ground Floor, New Delhi-14.

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- 3 PS to . Secretary (UD), Urban Development Department.
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 (ASHOK KUMAR)
 Deputy Director (LB-II)

**GOVT. OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
LOCAL BODY BRANCH-II
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P.ESTATE, NEW DELHI-110002**

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 15279-85

Dated:- 11/12/19

C.D.No.021551932

MINUTES OF MEETING

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 10.12.2019 at 12.00 Noon to discuss the issue relating to calculations of carrying capacity in compliance to the order dated 08.07.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of the participant who attended the meeting is annexed.

1. The Secretary, UD welcomed Sh. Suresh Babu, Dean and Director, and Ms. Divya Mehra, Research Assistant from Ambedkar University, Delhi. It was discussed that the Hon'ble NGT in its order dated 08.07.2019 in the matter of OA No.400/2017 (titled Westend Green Farms Society Vs. UOI & Ors.) issued directions to regulate social events with participations of large number of people. Accordingly, it was decided in the meeting on 26.08.2019 that a study of carrying capacity of the area may be got done by Ambedkar University, Delhi. The earlier meetings could not be materialize on account of the preoccupation of Prof. Suresh Babu with an assignment for which he remained outstation for most of the period. Today's meeting was therefore called to discuss the issue alongwith the DPCC representatives.
2. The DPCC representative are unable to attend the meeting today as they are appearing in the Hon'ble Supreme Court on some urgent matter.
3. It was discussed that Ambedkar University, Delhi will prepare write-up in the matter relating to calculation of carrying capacity in social events with comprehensive details.
4. It was also discussed that Ambedkar University, Delhi will indicate both short term and long term measures to be taken in Rajokari and Kapashera, indicating the financial outlay so that the same may be placed before the Monitoring Committee headed by the Hon'ble (Justice) Sh. S.P. Garg (Retd.) for further discussion and finalization.

The meeting concluded with vote of thanks to the chair.


Deputy Director (LB-II)

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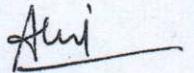
F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 15279-85

Dated:- 11/12/19

1. The Vice Chancellor, Dr. B.R. Ambedkar University, Delhi, Kashmere Gate, Delhi.
2. Professor Suresh Babu, Director, CEUS, Dr. B.R. Ambedkar University, Delhi, Kashmere Gate, Delhi. (cues@aud.ac.in).
3. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4th Floor, ISBT, Kashmere Gate, Delhi-06.

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- 2 OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
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Deputy Director (LB-II)

GOVT. OF NCT OF DELHI
URBAN DEVELOPMENT DEPARTMENT
LOCAL BODY BRANCH
10TH LEVEL, C-WING, DELHI SECRETARIAT
I.P.ESTATE, NEW DELHI-110002

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/01-24

Dated:- 16/12/19

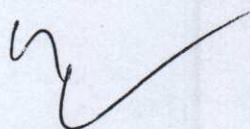
C.D.No.021551932

Minutes of Meeting under the chairmanship of Secretary (UD) in her conference room at 9th level, Delhi Secretariat on 12.12.2019 at 3:00 PM to discuss the issue and action plan in view of the minutes of meetings dated 17.09.2019, 11.11.2019, 26.11.2019, 05.12.2019 and 10.12.2019 and non-compliance to the order dated 08.07.2019 and 19.09.2019 passed by the Hon'ble NGT in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

The list of the participant who attended the meeting is annexed.

The Secretary, UD welcomed all the participants present in the meeting and urged all the participants for a sense of urgency so that the directions/orders of the Hon'ble NGT may be complied with in letter and spirit. She urged further for timely and regular submission of the requisite reports on the issues concerning their department/organization.

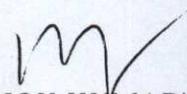
1. The participants from DPCC informed that they have submitted the requisite report. As per the report all the farm houses/party lawns were inspected and SCN of directions issued u/s 33(A) of water Act, 1974 and 31(A) of Air Act, 1981. An amount of Rs.1.25 crore levied for environmental compensation for deficiencies observed during the inspection. Out of which 1.05 crore recovered. Recovery proceedings have been initiated in respect of the units which have not deposited the environmental compensation. It was informed that a proposal to assess the damage to the Environment and work out a formula for imposing penalty is under submission and will be finalized soon.
2. The Secretary(UD) directed that Delhi Jal Board(DJB) shall submit report in connection with the penalty/fine levied and the amount realized thereon for not having Rain Water Harvesting System latest by Monday i.e. 16.12.2019.
3. The participants from Delhi Police/ Delhi Traffic Police also informed that they have submitted the latest and updated report relating to action under MV Act by Traffic Unit for Noise Pollution and organizer of function without adequate parking facilities causing obstruction and also action taken report against various violations such as



action on DJ sets, loudspeakers, crackers, generators etc. It was also informed that they have undertaken a campaign in the area for sensitizing organizers on various issues.

4. The participants from South DMC informed that they have a policy for holding social functions in Motels/Hotels within the jurisdiction of South Delhi Municipal Corporation issued by circular dated 22.10.2018. The Farms Houses/Party Lounge have deposited part payment in accordance with the provisions under this policy and the Najafgarh Zone SDMC has submitted a proposal seeking clarification from head quarters regarding action to be taken against them in the present scenario.
5. The SDM Kapashera did not attend the meeting. He has not submitted any joint inspection report also. The Secretary(UD) has already sent a DO letter to the DM, South West for issuance of suitable directions to him for submission of requisite report.
6. The Secretary (UD) informed that the department is organizing an awareness and publicity campaign on various environmental issues such as Air, Noise Pollution etc. for the period from 23.12.2019 to 31.12.2019. She request all present to share IEC material for the same.
7. The Secretary, UD also informed that a meeting has already been held with the representatives from Dr. B.R. Ambedkar University on the issue of calculation of carrying capacity so as to regulate social events with participations of large number of people. The Secretary, UD directed them to prepare a write-up in the matter for both short term and long term measures and also indicating the Financial Outlay as well.

The meeting concluded with vote of thanks to the chair.


(ASHOK KUMAR)

Deputy Director (LB-II)

F. No. 13(71)/NGT//MB/UD/2017/ Part-II/ 01-24

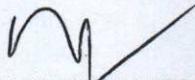
Dated:- 16/12/19

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, NDMC, Palika Kendra, New Delhi.
4. The Pr. Secretary, PWD, Govt. of NCT of Delhi, 5th Level, Delhi Sectt.
5. The Principal Secretary, Environment, Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, New Delhi.
6. The Divisional Commissioner, Revenue Department, GNCT of Delhi, 5 Sham Nath Marg, Delhi.

7. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
8. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
9. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
10. The Commissioner of Police, Delhi Police(Legal Cell HQ), MSO Building, New Delhi.
11. The Chief Executive officer, Delhi Jal Board, Jhandewalan, Varunalaya, New Delhi-05.
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13. Professor Suresh Babu, Director, CEUS, Dr. B.R. Ambedkar University, Delhi, Kashmere Gate, Delhi. (cues@aud.ac.in).
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(ASHOK KUMAR)
Deputy Director (LB-II)

①

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

(2)

1. Name & Address of the Unit: M/s Sartaj Hotels Apt 2 Villas Pvt. Ltd.
 Kh. No. 369 min 371, 372 mi 376 mi 377 mi
2 396, NH-8, Vill Langpuri N. Delhi-37
[celebration Garden]
2. Owner/Partner's Name:
3. Contact Details (Phone & Email):
4. Date of inspection: 22-11-19.
5. Time of inspection: a) Start of Inspection:
 b) End of Inspection:
6. Persons contacted: Curminder Singh.
7. No. of Rooms/banquet Halls: 18/01
8. Plot Area:
9. Power Connection: C.A.: KW: 400
10. Source of water: Using water tanker
11. Whether Unit Found in Operation: Yes/No [Function was going on]
12. Status of Consent to Operate: valid upto 2021
13. Date of start of operations of the unit:
14. GST Number: 07AABC51580 P122
15. Bank details:

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP	1 Whether DJ set operated within an enclosed premises.	Yes	
DPCC	2 Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	acoustically treated with adequate stack height.
DP	3 Whether burning only improved crackers and green crackers		Crackers are not being used!
DP	4 Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC	5 Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	No	
DJB	7.	Whether CCTV Cameras installed	Yes.	
DJB	8.	Whether permission obtained for tube wells	No	
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP	Yes	STP Installed & found operating collection, aeration, sludge drying, settling tanks
DPC	11.	Whether MLSS observed in aeration tank	Yes	
DPC	12.	Whether Flow Meter installed by the unit	Yes	Inlet & outlet
DPC	13.	Whether adequate quantity of dry/wet sludge generated.	Yes	
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.	Yes	
DPC	15.	Whether water mass balance being prepared	Yes	
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.	Yes	channelization is provided with adequate stack height
DPC	17.	Whether only approved fuels are being used.	Yes	
DPC	18.	Whether proper stack height provided with D.G. Sets	Yes	
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	No	No such type of board found displayed
DP(T)	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.	Yes	Applied for regularization
Free	23.	Whether unit complying with fire safety rules.	Yes	Roadway checked and OK the system
	24.	Whether any other violation noticed by the inspection team.		
	25.	Whether place is fit for its present use based on above parameters.		It may be decreed by the competent authority on the basis of above reports.

Signature of Contacted person

Signature of Inspecting Officials -

22/11/19
SE SPS Gauri
(S-Vasundhara)

(S.K. Sharma)
26 DJB
Rameshwar Deyal

Himanshu (T.E) DPCC



22/11/19
Sujash Kumar
JEK/262

22/11/19
A20 (002)

ANMURESH KUMAR
6164

(2)

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1 Name & Address of the Unit : M/s UDMAN Boutique, NH-8 Delhi

(9)

2. Owner/Partner's Name :

3. Contact Details (Phone & Email) : Sh. Dhruv Sharma

4. Date of inspection : 22-11-19

5. Time of inspection: a) Start of Inspection: 9:20 P.M

b) End of Inspection:

6. Persons contacted: Dhruv Sharma

7. No. of Rooms/banquet Halls : 45/01

8. Plot Area :

9. Power Connection : C.A.: KW: 500 kW

10. Source of water : through water tanker

11. Whether Unit Found in Operation : Yes/No [A function was going on]

12. Status of Consent to Operate : Yes

13. Date of start of operations of the unit : 2017

14. GST Number : 07AABCF0791P129

15. Bank details : ICICI Bank Ltd Saker
A/c No. 017105008770

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP 1	Whether DJ set operated within an enclosed premises.	Yes	
DPCC 2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms	Yes	Acoustically treated at present not is used DPCC guidelines/Direction 11/10/19
DP 3	Whether burning only improved crackers and green crackers	No	No Sued Green crackers used at the time of visit.
DP 4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC 5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site

(3)

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipalpur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit: M/s Green Garden NIT-8, Mahipalpur
Panypuri Delhi - 37

(OB)

- 2. Owner/Partner's Name :
- 3. Contact Details (Phone & Email) :
- 4. Date of inspection : 22/11/19
- 5. Time of inspection: a) Start of Inspection:
- b) End of Inspection:
- 6. Persons contacted:
- 7. No. of Rooms/banquet Halls :
- 8. Plot Area :
- 9. Power Connection : C.A. : KW:
- 10. Source of water :
- 11. Whether Unit Found in Operation : Yes/No
- 12. Status of Consent to Operate :
- 13. Date of start of operations of the unit : Weg
- 14. GST Number :
- 15. Bank details :

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP 1	Whether DJ set operated within an enclosed premises.		
DPCC 2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
DP 3	Whether burning only improved crackers and green crackers		
DP 4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
DMC 5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		

(4)

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in MahipalPur and Rajokri and other areas near IGI Airport

- 1. Name & Address of the Unit: M/s D-mark Hotel & Resort
NH-8, Farquai Delhi
- 2. Owner/Partner's Name:
- 3. Contact Details (Phone & Email): Iman Sharma
- 4. Date of inspection: 22-11-19.
- 5. Time of inspection: a) Start of Inspection: 8.45 PM
b) End of Inspection:
- 6. Persons contacted: Narender Sharma.
- 7. No. of Rooms/banquet Halls: 50/01
- 8. Plot Area:
- 9. Power Connection: : C.A.: KW: 175kw
- 10. Source of water: Thru water tanks
- 11. Whether Unit Found in Operation: Yes/No [A marriage function is going on]
- 12. Status of Consent to Operate: Yes
- 13. Date of start of operations of the unit: 2005
- 14. GST Number: 07AAA CD 3219 R 12 F
- 15. Bank details: SBI AC-65080233175
Mahipalpur N.O-37

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP 1	Whether DJ set operated within an enclosed premises.	Yes	
DPCC 2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	Acoustically treated. at present not in use as per DPCC Direction dated 11/01/19
DP 3	Whether burning only improved crackers and green crackers	No	No such crackers are burnt at the time of visit
DP 4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC 5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DA	7.	Whether CCTV Cameras installed	Yes	
DJB	8.	Whether permission obtained for tube wells	No	
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP	Yes	STP Installed & found operational collection + setting of Aeration & Sludge drying beds tanks
DPC	11.	Whether MLSS observed in aeration tank	Yes	
DPC	12.	Whether Flow Meter installed by the unit	Yes	
DPC	13.	Whether adequate quantity of dry/wet sludge generated.	Yes	
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.	Yes	
DPC	15.	Whether water mass balance being prepared	Yes	
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.	Yes	ECS system is provided with adequate stack height
DPC	17.	Whether only approved fuels are being used.	Yes	
DPC	18.	Whether proper stack height provided with D.G. Sets	Yes	
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	Yes	
DP(T)	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes.	
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.	No	
Free	23.	Whether unit complying with fire safety rules.	Yes	Randomly checked fire safety level OK
	24.	Whether any other violation noticed by the inspection team.	NO	
	25.	Whether place is fit for its present use based on above parameters.		

[Signature]

Signature of Contacted person

[Signature]
22/11/19
0000 (025)

Signature of Inspecting Officials

[Signature]
22/11/19
SF SP Samant,
P.S. Vasant Vihar (S)

[Signature]
S.K. Sharma
AZB DJB

[Signature]
22/11/19

Sampat Red
201 8300/502
Asim Kumar
6167

[Signature]
22/11/19
Hiranshu
(TE, DPC)



(5)

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

(1)

- 1. Name & Address of the Unit: M/s West End Inn (Run by Glitz Hotels & Resorts Ltd.)
- 2. Owner/Partner's Name:
- 3. Contact Details (Phone & Email): Mayank Gupta
- 4. Date of inspection: 22-11-19
- 5. Time of inspection: a) Start of Inspection: 9:30 PM.
b) End of Inspection:
- 6. Persons contacted: Mayank Gupta
- 7. No. of Rooms/banquet Halls: 37/01
- 8. Plot Area:
- 9. Power Connection: C.A.: KW: 154 KVA
- 10. Source of water: Using water tanker
- 11. Whether Unit Found in Operation: Yes/No [Ring Ceremony function is going on]
- 12. Status of Consent to Operate: Yes
- 13. Date of start of operations of the unit: 2003
- 14. GST Number: 07ADHFS7781A1Z*
- 15. Bank details: IDBI BANK Mahipal pur delhi
Blc No. 0075102000027238

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP	1. Whether DJ set operated within an enclosed premises.	Yes.	
DP/CC	2. Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	Acoustically treated.
DP	3. Whether burning only improved crackers and green crackers	No	No such cracker was found at the time of visit
DP	4. Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC	5. Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DJB	7.	Whether CCTV Cameras installed	Yes	
DJB	8.	Whether permission obtained for tube wells	NO	
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Under Process	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP	Yes	
DPC	11.	Whether MLSS observed in aeration tank	Yes	
DPC	12.	Whether Flow Meter installed by the unit	Yes	
DPC	13.	Whether adequate quantity of dry/wet sludge generated.	Yes	
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.	Yes	
DPC	15.	Whether water mass balance being prepared	Yes	
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.	Yes	channelization system is provided & adequate stack height
DPC	17.	Whether only approved fuels are being used.	Yes	
DPC	18.	Whether proper stack height provided with D.G. Sets	Yes	
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	NO	
DPC	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
SDMC	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes.	
Free	22.	Whether any unauthorized construction exists without statutory clearance.	Yes	
	23.	Whether unit complying with fire safety rules.	Yes	Randomly checked found ok
	24.	Whether any other violation noticed by the inspection team.	NO	
	25.	Whether place is fit for its present use based on above parameters.		

(Manshu Gupta)
Signature of Contacted person

(Signature)
Signature of Inspecting Officials



ASIMUKESH
61617

S.K. Sharma
ZE DJB
Rajeshwar Deyal
PHI Health

22 July
Sagar Kumar
JED/SD

Manshu
(PE, DPC)

22/7/19
ADD CDR

6

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

- 1. Name & Address of the Unit: M/s Orana Hotels & Resort [Friendship Team. Com Pvt Ltd]
NH-8, Delhi
- 2. Owner/Partner's Name: Mr. Amit Gupta
- 3. Contact Details (Phone & Email): Tarun (G.M)
- 4. Date of inspection: 22-11-19
- 5. Time of inspection: a) Start of Inspection: 9:50 PM
b) End of Inspection:
- 6. Persons contacted: Tarun
- 7. No. of Rooms/banquet Halls: 49
- 8. Plot Area: 24238 Sq mt.
- 9. Power Connection: C.A.: KW:
- 10. Source of water: Using water tanker
- 11. Whether Unit Found in Operation: Yes/No [A Saggi function is going on]
- 12. Status of Consent to Operate: Yes
- 13. Date of start of operations of the unit: 2015
- 14. GST Number: 07186964553
- 15. Bank details:

7

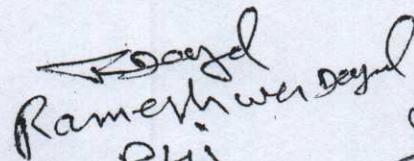
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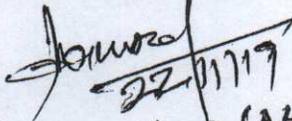
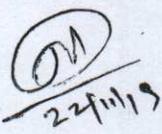
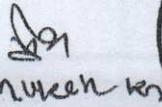
Sl. No.	Action Points	Yes/No	Remarks, if any
DP 1	Whether DJ set operated within an enclosed premises.	Yes	
DPCC 2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	
DP 3	Whether burning only improved crackers and green crackers	No	No such crackers were found at the time of visit.
DP 4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC 5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food-Waste signed	No	
DJB	7.	Whether CCTV Cameras installed	Yes.	
DJB	8.	Whether permission obtained for tube wells	No	
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP	Yes	
DPC	11.	Whether MLSS observed in aeration tank	Yes	
DPC	12.	Whether Flow Meter installed by the unit	Yes	
DPC	13.	Whether adequate quantity of dry/wet sludge generated.	Yes	
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.	Yes	
DPC	15.	Whether water mass balance being prepared	Yes	
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.	Yes	channelization system is provided with adequate stack height
DPC	17.	Whether only approved fuels are being used.	Yes	
DPC	18.	Whether proper stack height provided with D.G. Sets	Yes	
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	No	
DPC	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DPC	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.	Yes	Partial
Free	23.	Whether unit complying with fire safety rules.	Yes	
	24.	Whether any other violation noticed by the inspection team.	No	
	25.	Whether place is fit for its present use based on above parameters.		To be decided by local competent authority on the basis of above facts.

Signature of Contacted person

Signature of Inspecting Officials


 Rameshwar Singh
 PH Health
 S K Sharma
 Z.E. DJB


 Himanshi
 T.E. DPC

 Sanyas Kumar
 J.E. (S)/N

 M. M. Muneer
 6165



22/11/19
 SES P. Ramani
 PS - Vasant Vihar

7

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

- 1. Name & Address of the Unit: M/s Dellhi APT P Ltd
(Niten kunj) NH-8, Delhi
- 2. Owner/Partner's Name Sh. Hitesh Bhardwaj
- 3. Contact Details (Phone & Email)
- 4. Date of inspection 23-11-19.
- 5. Time of inspection: a) Start of Inspection:
- b) End of Inspection:
- 6. Persons contacted: Hiten Bhardwaj
- 7. No. of Rooms/banquet Halls 42/01
- 8. Plot Area
- 9. Power Connection : C.A:-..... KW:- 505 KW
- 10. Source of water hammer water tanker
- 11. Whether Unit Found in Operation Yes/No [A marriage function is going on.]
- 12. Status of Consent to Operate Yes
- 13. Date of start of operations of the unit 2018
- 14. GST Number 05AAACD03253126
- 15. Bank details S10341000 704401 of Corporation Bank Dwarka Delhi

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP	1 Whether DJ set operated within an enclosed premises.	yes	
DPCC	2 Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	yes	
DP	3 Whether burning only improved crackers and green crackers	N/A	At time of function NO cracker used!
DP	4 Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	yes	
DDMC	5 Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	yes	Crabeg machine at site.

(8)

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit : M/s JJV marketing & Hotels Pvt. [Nitesh Kumar] NH-8, Delhi

2. Owner/Partner's Name Sh. Hitesh Bhardwaj

3. Contact Details (Phone & Email) :

4. Date of inspection 23-11-19.

5. Time of inspection: a) Start of Inspection:

b) End of Inspection:

6. Persons contacted: Sh. Hitesh Bhardwaj

7. No. of Rooms/banquet Halls 30/01

8. Plot Area :

9. Power Connection : C.A.:

10. Source of water :

11. Whether Unit Found in Operation : Yes/No [A marriage function is going on]

12. Status of Consent to Operate : Yes

13. Date of start of operations of the unit : 2014

14. GST Number : 07AAACJ0615M12P

15. Bank details : Corporation Bank Dwarka 510341000704333

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP	1 Whether DJ set operated within an enclosed premises.	Yes	
DPEC	2 Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	
DP	3 Whether burning only improved crackers and green crackers	N/A	At the time of function no crackers used.
DP	4 Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
DDMC	5 Whether Food waste converter installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

9

1. Name & Address of the Unit: M/s Billo Devi / Aranali Villa

2. Owner/Partner's Name :

3. Contact Details (Phone & Email) :

4. Date of inspection :

5. Time of inspection: a) Start of Inspection:

b) End of Inspection: 23/11/19

6. Persons contacted:

7. No. of Rooms/banquet Halls :

8. Plot Area :

9. Power Connection : C.A:-.....KW:-.....

10. Source of water :

11. Whether Unit Found in Operation : Yes/No

12. Status of Consent to Operate :

13. Date of start of operations of the unit :

14. GST Number :

15. Bank details :

10

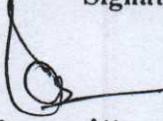
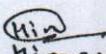
No Commercial Activity

INSPECTION DETAILS

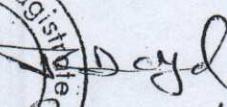
Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		

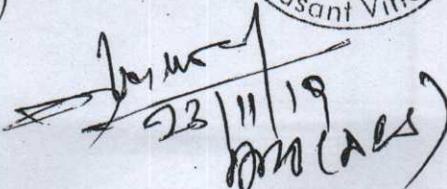
6.	Whether agreement with SDMC for collection and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.C. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person


 ASi Vipendra Sr
 PS Vasant Vihar South
 23/11/19

 Himanshu
 (T.E, DPCC)

Signature of Inspecting Officials


 Rameshwar Dayal
 PHH Health

 Anil
 (Asst. Insp.)
 JE

 23/11/19
 Inspector (AS)



(10)

**Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur
and Rajokri and other areas near IGI Airport**

1. Name & Address of the Unit: M/s Maurya Garden / The Vrindavan Green
Samana, near Rajokri Flyover
NH-8 Delhi
2. Owner/Partner's Name :
3. Contact Details (Phone & Email) :
4. Date of inspection :
5. Time of inspection: a) Start of Inspection: 23-11-19
b) End of Inspection:
6. Persons contacted:
7. No. of Rooms/banquet Halls :
8. Plot Area :
9. Power Connection : C.A:-.....KW:-.....
10. Source of water :
11. Whether Unit Found in Operation : Yes/No
12. Status of Consent to Operate :
13. Date of start of operations of the unit :
14. GST Number :
15. Bank details :

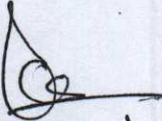
INSPECTION DETAILS

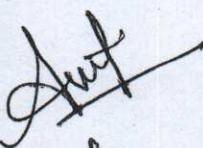
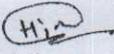
Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		

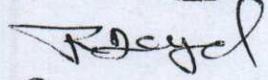
6.	Whether agreement with SDMC for collection and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the place sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person

Signature of Inspecting Officer


 Abi Vipendra for
 PS. Vasant Kunj South
 n/d
 23/11/19


 (Anand Kumar)
 JE

 Himanshu
 (T.E., DPC)


 Rameshwar
 PHI
 Health

 23/11/19
 23/11/19
 RMC

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit: M/s Mapple Emerald | Ninth Dimension Hotel Resorts

X

2. Owner/Partner's Name : sh. Sanjay Chabra

3. Contact Details (Phone & Email) :

4. Date of inspection : 23/11/19

5. Time of inspection: a) Start of Inspection:

b) End of Inspection:

6. Persons contacted: Rohit Sapra

7. No. of Rooms/banquet Halls : 49/02

8. Plot Area :

9. Power Connection : C.A:-.....KW:-450 kW

5

10. Source of water :

11. Whether Unit Found in Operation : Yes/No [A marriage function is going on at the time of inspection]

12. Status of Consent to Operate : Yes

13. Date of start of operations of the unit : 2008

14. GST Number : 07AACCN29253124

15. Bank details : Axis Bank A/c 910020015685489 Branch V. Kunj N. Delhi

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.	Yes	
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	Yes	Acoustically treated
3	Whether burning only improved crackers and green crackers	N/A	At function time no crackers used
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
7.	Whether CCTV Cameras installed	Yes	
8.	Whether permission obtained for tube wells	No	
9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP	Yes	
11.	Whether MLSS observed in aeration tank	Yes	
12.	Whether Flow Meter installed by the unit	Yes	
13.	Whether adequate quantity of dry/wet sludge generated.	Yes	
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		ETP/STP exist
15.	Whether water mass balance being prepared	Yes	
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.	Yes	Channelization system is provided with adequate stack height
17.	Whether only approved fuels are being used.	Yes	
18.	Whether proper stack height provided with D.G. Sets	Yes	
19.	Whether board of size 3'x2' installed for display of number of guests and parking space	Yes	
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
22.	Whether any unauthorized construction exists without statutory clearance.	No	C.C issued by SDMC
23.	Whether unit complying with fire safety rules.	Yes	Regularly checked
24.	Whether any other violation noticed by the inspection team.	NO	
25.	Whether place is fit for its present use based on above parameters.	-	It may be decided by the Competent Authority on the basis of above reports.

[Handwritten Signature]

Signature of Contacted person

[Handwritten Signature]
22/11/19
Assoc. Asst. Dir.

Signature of Inspecting Officials

(Anil K. J.)

AS Vikram K
AS Valant Singh
23/11/19
AS Mukesh K
610/T

Hin
Hinaroon
(T.E. DPCC)

Rajesh
Rameshwar
PHC
23/11/19
Divisional Director
J.E
23/11/19



Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

(12)

1. Name & Address of the Unit: M/s Mynt Bar & Lounge, 21st milestone
Somalikra, NH-8, New Delhi

(10)

2. Owner/Partner's Name :

3. Contact Details (Phone & Email) :

4. Date of inspection : 23-11-19

5. Time of inspection: a) Start of Inspection:

b) End of Inspection:

6. Persons contacted:

7. No. of Rooms/banquet Halls :

8. Plot Area :

9. Power Connection : C.A:-..... KW:-.....

10. Source of water :

11. Whether Unit Found in Operation : Yes/No

12. Status of Consent to Operate :

13. Date of start of operations of the unit :

14. GST Number :

15. Bank details :

INSPECTION DETAILS

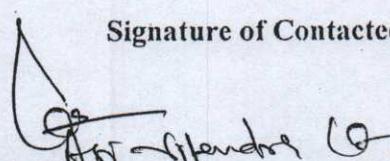
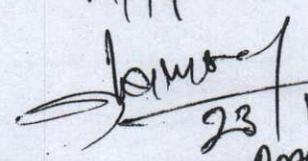
Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		

Ceiled

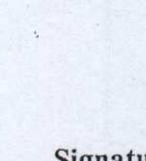
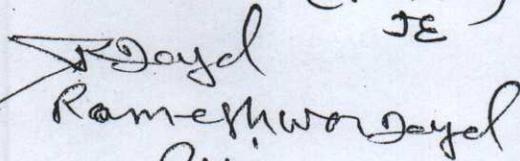
6.	Whether agreement with SDMC for collection and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person

Signature of Inspecting Officials


 Dr. Suresh Chandra
 PS - Vasant Vihar
 23/11/19

 23/11/19
 APP (H)




 Himanshu
 (T.E. DPCU)

 Rameshwar Dayal
 PHI
 Health

 Anil
 (APP/PHS)
 JE

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit: M/s Chand Bagh (Elaam) D-Block Samalkha Delhi

16

13

2. Owner/Partner's Name

3. Contact Details (Phone & Email)

4. Date of inspection 23-11-19

5. Time of inspection: a) Start of Inspection:

b) End of Inspection:

6. Persons contacted:

7. No. of Rooms/banquet Halls

8. Plot Area

9. Power Connection : C.A:- KW:-

10. Source of water

11. Whether Unit Found in Operation : Yes/No

12. Status of Consent to Operate

13. Date of start of operations of the unit

14. GST Number

15. Bank details

Commercial Activity

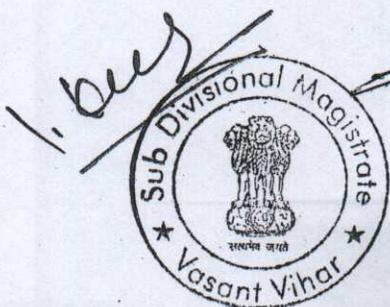
INSPECTION DETAILS

Table with 4 columns: Sl. No., Action Points, Yes/No, Remarks, if any. Contains 5 rows of inspection criteria.

6.	Whether agreement with SDMC for collection and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person

Signature of Inspecting Officials



Inspected
28/11/19
AM (148)

Rajesh
Rameshwar Dayal
PHI
Health

Amr
(Amr for)
JE

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

(14)

(3)

1. Name & Address of the Unit : M/s Rivanshi Hospitality P. Ltd
"DeWam" Dwarka Link Road
Somakha Delhi

- 2. Owner/Partner's Name :
- 3. Contact Details (Phone & Email) :
- 4. Date of inspection :
- 5. Time of inspection: a) Start of Inspection: 23-11-19
 b) End of Inspection:
- 6. Persons contacted:
- 7. No. of Rooms/banquet Halls :
- 8. Plot Area :
- 9. Power Connection : C.A.: KW:
- 10. Source of water :
- 11. Whether Unit Found in Operation : Yes/No
- 12. Status of Consent to Operate :
- 13. Date of start of operations of the unit :
- 14. GST Number :
- 15. Bank details :

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		

Sealed by SDMC

6.	Whether agreement with SDMC for collection and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person

Signature of Inspecting Officials



Handwritten signature and date: 28/11/19
 AMCAR

Handwritten signature: R Dayal
 (Amrinder)
 JG
 Ramenwar Dayal
 PHI
 Health

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

(15)

(7)

1. Name & Address of the Unit: M/s Umrao, NH-8 Saranarko
Delhi

2. Owner/Partner's Name : Sh. Jagdish Yadav

3. Contact Details (Phone & Email) : 9810014384

4. Date of inspection : 23/11/19

5. Time of inspection: a) Start of Inspection: 8:50 PM

b) End of Inspection:

6. Persons contacted: Sh. Jagdish Yadav / Rajneesh Bhargava

7. No. of Rooms/banquet Halls : 60/01

8. Plot Area : 1.0 Acre approx

9. Power Connection : C.A.: 150019570 KW: 8.46 kw

10. Source of water : No D.T.B. Connection, Using well on premises

11. Whether Unit Found in Operation : Yes/No [wedding functions going on]

12. Status of Consent to Operate : Valid upto 23/12/2023 in FLIP

13. Date of start of operations of the unit : 2012

14. GST Number : 07AAACV 6777D126

15. Bank details : Axis Bank

912020027893063

INSPECTION DETAILS

DP
DPCC
DP
DP
SDMC

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.	N/A	DJ set is ^{not} available
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.	N/A	— do —
3	Whether burning only improved crackers and green crackers	N/A	No crackers were burning at the time of inspection
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	N/A	DJ set is not available
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
7.	Whether CCTV Cameras installed	Yes	
8.	Whether permission obtained for tube wells	01 DJB	* 02 Bore already seal
9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		ETP/STP exist
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space	Yes	
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
22.	Whether any unauthorized construction exists without statutory clearance.		Regularized motel Building by SDMC. Penalize misuse penalty already paid to SDMC by Applicant; pond is in deteriorated condition
23.	Whether unit complying with fire safety rules.	Yes	
24.	Whether any other violation noticed by the inspection team.	NO	
25.	Whether place is fit for its present use based on above parameters.		

DP

DJB

DP(T)

DP

[Handwritten Signature]

Signature of Contacted person

[Handwritten Signature]
23/11/19
ASD (PHI)

Signature of Inspecting Officials

[Handwritten Signature]

SI Bramha Bealan h
P.S Kaparkhola

Representation of DPCC did not participate in the inspection
1ms



ASIM MOHAN
61617

JE
Rameshwar Singh
PHI
Health
JE
(Ami # 20)
JE

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipalpur and Rajokri and other areas near IGI Airport

(16)

1. Name & Address of the Unit: M/s Four Points (Sheraton)
NH-8, Delhi -

X

2. Owner/Partner's Name : Sumeet Bansal
 3. Contact Details (Phone & Email) : 9810555561
 4. Date of inspection : 23-11-19
 5. Time of inspection: a) Start of Inspection: 21:15

b) End of Inspection:

6. Persons contacted: Sumit Bansal
 7. No. of Rooms/banquet Halls : 70/03
 8. Plot Area : 3.8 Acre approx.
 9. Power Connection : C.A.: 150091139 KW: 600 KW

12

10. Source of water : No DSB Connection, using water tanks
 11. Whether Unit Found in Operation : Yes/No [A marriage function is going on]
 12. Status of Consent to Operate : valid upto 2022
 13. Date of start of operations of the unit : 2012
 14. GST Number : 07AAJCS1556M12Y
 15. Bank details : HDFC Bank, CHPL A/C, FOUR POINTS BY SHERATON, DELHI.

INSPECTION DETAILS

A/c NO. - 00322320004139

DP
DPC
DP
DP
SOMC

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.	Yes	
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers	N/A	Crackers are not burnt at the time of inspection
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DP	7.	Whether CCTV Cameras installed	Yes	
DJB	8.	Whether permission obtained for tube wells	NO	* 03 Bore well sealed
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPCC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
	11.	Whether MLSS observed in aeration tank		
	12.	Whether Flow Meter installed by the unit		
DJB	13.	Whether adequate quantity of dry/wet sludge generated.		
	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		ETP/STP exist
DPCC	15.	Whether water mass balance being prepared		
DPCC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
DPCC	17.	Whether only approved fuels are being used.		
DPCC	18.	Whether proper stack height provided with D.G. Sets		
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	Yes	
DPCT	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.		C.C already issued by SDMC
Fire	23.	Whether unit complying with fire safety rules.	Yes	Boundary check post found OK
	24.	Whether any other violation noticed by the inspection team.	NO	
	25.	Whether place is fit for its present use based on above parameters.	Competent Authority	It may be decided by the Authority on the basis of our above finds

Signature of contacted person
 Sumit Bansal
 23/11/19

Signature of Inspecting Officials
 23/11/19
 [Signature]

HC Vinod Kumar
 17/8/17

Representation of DPCC did not participate in the inspection
 S. Brama Bhatnagar
 P-2 Kapankhola, N Delhi
 23/11/19
 Divisional Magistrate
 PH Health

JE (PRAVEEN) DJB
 [Signature]
 (Amir Kumar) JE

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit: M/s Roseat main Road NH-8
Somalpur Delhi

2. Owner/Partner's Name :

3. Contact Details (Phone & Email) : Mr Rubash Selamki

4. Date of inspection : 23-11-19

5. Time of inspection: a) Start of Inspection:

b) End of Inspection:

6. Persons contacted:

7. No. of Rooms/banquet Halls :

8. Plot Area :

9. Power Connection : C.A:-.....KW:-.....

10. Source of water :

11. Whether Unit Found in Operation : Yes/No [A wedding function is going on]

12. Status of Consent to Operate :

13. Date of start of operations of the unit :

14. GST Number :

15. Bank details :

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
DP	1. Whether DJ set operated within an enclosed premises.	N/A	Not available
DPEC	2. Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
DP	3. Whether burning only improved crackers and green crackers	N/A	N/A At the time of inspection no crackers being used
DP	4. Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	N/A	At the time of inspection not available/used.
SOMC	5. Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DB	7.	Whether CCTV Cameras installed	yes	
DJB	8.	Whether permission obtained for tube wells	NO	05 TW already sealed
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
	11.	Whether MLSS observed in aeration tank		
	12.	Whether Flow Meter installed by the unit		
	13.	Whether adequate quantity of dry/wet sludge generated.		
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		ETP/STP exist
DPC	15.	Whether water mass balance being prepared		
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
DPC	17.	Whether only approved fuels are being used.		
DPC	18.	Whether proper stack height provided with D.G. Sets		
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	yes	
DPC(T)	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	yes	
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.		Motel regularized by SDMC
Fire	23.	Whether unit complying with fire safety rules.	Yes	has been checked for OK
	24.	Whether any other violation noticed by the inspection team.	NO	
	25.	Whether place is fit for its present use based on above parameters.		

[Signature]
 Signature of Contacted person
 CRUPESH SOLANKI

[Signature]
 Signature of Inspecting Officials
 23/11/19
 PH (Health)

[Signature]
 JE
 SI Beanka Babari
 PS Ipankhua, NID

[Signature]
 DJB JE
 (PRANAV)
 HC Vinod Kumar
 1175/T
 KPH
 Jayel
 Pameshwar Jayel
 PH
 Health

Representation of DPC did not participated in this inspection.

1. Cur
 23/11/19



Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

18

1. Name & Address of the Unit: M/s Airport Residency
Airport Road Samalkha Delhi

24

2. Owner/Partner's Name :
 3. Contact Details (Phone & Email) :

4. Date of inspection : 23-11-19

5. Time of inspection: a) Start of Inspection: 32/01

b) End of Inspection:

6. Persons contacted: Rajen Kr Yadav

7. No. of Rooms/banquet Halls : 32/01

8. Plot Area :

9. Power Connection : C.A:-.....KW:-.....

10. Source of water :

11. Whether Unit Found in Operation : Yes/No [A wedding is going on]

12. Status of Consent to Operate : Yes

13. Date of start of operations of the unit : 2008

14. GST Number : 07AA BC16056J 22 F

15. Bank details : Ac 378501010034529

INSPECTION DETAILS

DP
DPEC
DP
DP
SDMC

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.	Yes	
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers	N/A	At the time of inspection no crackers were used.
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police	Yes	
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site

SDML	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DP	7.	Whether CCTV Cameras installed	Yes	
DJB	8.	Whether permission obtained for tube wells	NO	03 borewell sealed
DJB	9.	Whether Roof Top Rainwater Harvesting System installed	Yes	
DPC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
	11.	Whether MLSS observed in aeration tank		
	12.	Whether Flow Meter installed by the unit		
	13.	Whether adequate quantity of dry/wet sludge generated.		
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		ETP/STP exist
DPC	15.	Whether water mass balance being prepared		
DPC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
DPC	17.	Whether only approved fuels are being used.		
DPC	18.	Whether proper stack height provided with D.G. Sets		
SDML	19.	Whether board of size 3'x2' installed for display of number of guests and parking space	Yes	
DPT	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.	Yes	
SDML	22.	Whether any unauthorized construction exists without statutory clearance.	NO	Completion plan of Major work by me already
Fine	23.	Whether unit complying with fire safety rules.	Yes	hardly checking for 1/0k
	24.	Whether any other violation noticed by the inspection team.		
	25.	Whether place is fit for its present use based on above parameters.		

[Signature]
 Signature of Contacted person
 G.M.

[Signature]
 Signature of Inspecting Officer
 28/11/19

Representative of DPC
 are not participating in
 civil inspection.

[Signature]
 P-5 Kapanha
 Sub Divisional Magistrate
 Vasant Vihar

HC Vinod Kumar
 KPH
 Rameshwarajal (Ami/Her)
 JE
 Health

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit: M/s Ashoka Country Resort (19)
30, Rajokri Road Kapashera.

(3)

2. Owner/Partner's Name : Ravi Saini

3. Contact Details (Phone & Email) :

4. Date of inspection : 23/1/19.

5. Time of inspection: a) Start of Inspection: 9.50 PM

b) End of Inspection:

6. Persons contacted: No one ready to give as manager was not there.

7. No. of Rooms/banquet Halls :

8. Plot Area :

9. Power Connection : C.A:-.....KW:-.....

10. Source of water :

11. Whether Unit Found in Operation : Yes/No

12. Status of Consent to Operate :

13. Date of start of operations of the unit :

14. GST Number :

15. Bank details :

INSPECTION DETAILS

DP
DPCC
DP
DP
DML

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.	Yes	Garbage machine at site.

Note: No function was going on at the time of inspection

SDMC	6.	Whether agreement with SDMC for collection and disposal of Food Waste signed	NO	
DP	7.	Whether CCTV Cameras installed		
DJB	8.	Whether permission obtained for tube wells		*
DJB	9.	Whether Roof Top Rainwater Harvesting System installed		
DPCC	10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
	11.	Whether MLSS observed in aeration tank		
	12.	Whether Flow Meter installed by the unit		
	13.	Whether adequate quantity of dry/wet sludge generated.		
DJB	14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
DPCC	15.	Whether water mass balance being prepared		
DPCC	16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
DPCC	17.	Whether only approved fuels are being used.		
DPCC	18.	Whether proper stack height provided with D.G. Sets		
SDMC	19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
DP(T)	20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House	Yes	
DP	21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
SDMC	22.	Whether any unauthorized construction exists without statutory clearance.		
Fire	23.	Whether unit complying with fire safety rules.	Yes	body checked and found ok
	24.	Whether any other violation noticed by the inspection team.		
	25.	Whether place is fit for its present use based on above parameters.		

Note: at the time of visit no responsible person was available there and no function was going on.

Signature of Contacted person

Signature of Inspecting Officials

[Signature]
23/11/18
RPH (PHI)

[Signature]
Sd Bhanu Bahari
P.S Kapashwa, N.Y.



AC Vinod Kumar
1175/T

Representation of DPCC and not participated in the inspection.

RPH
Rameshwar Dayal
PHI
Health

23/11/18

MANISHA SAXENA, IAS
SECRETARY
URBAN DEVELOPMENT



सत्यमेव जयते

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
LEVEL-9, 'C' WING
DELHI SECRETARIAT, I.P. ESTATE
NEW DELHI - 110 002

Telephone : 011-23392253, 23392212

Fax : 011-23392858

E-mail : psud@nic.in

D.O. No. F. 13(71)/AGT/MB/UD/2017/

0750464/2248 Part-II/

Date 29/11/2019

Dear Rahul,

This has a reference to the Hon'ble National Green Tribunal order dated 08.07.2019 in the matter of OA No.400/2017 titled Westend Green Farms Society Vs Union of India & Ors. As per this order the issue for consideration is the enforcement of environment norms against restaurants/hotels/motels/banquets illegally operating in Mahipalpur and Rajokari, Delhi and also by similar establishments elsewhere.

The Hon'ble Tribunal on consideration of material on record, vide order dated 02.11.2018 recorded a finding of violation of law on the subject of waste management, discharge of effluents, illegal ground water extraction ground water contamination emission by illegally operating diesel generators, absence of statutory consents under the Water (Prevention and control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981 and violation of conditions of consents where such consents have been granted. The Tribunal also considered the issue of absence of rain water harvesting, ground water recharge system, excess noise pollution, illegal parking and encroachments.

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On the directions of the Hon'ble Tribunal a joint committee of representative of concerned departments has been constituted to address various issues with the further directions to submit action taken report in the matter on regular basis.

A meeting was convened on 26.11.2019 to discuss issues and action plan in view of the minutes of the meeting dated 11.11.2019. The meeting was not attended by the SDM (Kapashera) and therefore the issues and action plan could not be discussed.

It may be noted that an action taken report is required to be submitted to the Hon'ble Tribunal on 30.11.2019 and under these circumstances it does not seem possible to submit the report and the Hon'ble Tribunal may pass adverse decision against the government functionaries.

It may be noted further that in view of the constant failure of the Delhi Government, the amount of performance guarantee of Rs.5.00 crore has already been forfeited by the Hon'ble Tribunal with the direction that if there is a further failure the Hon'ble Tribunal may consider appropriate coercive measures.

In view of the above explained position it is requested that appropriate action may be taken against the SDM (Kapashera) for not attending the meeting. They may also be directed to attend the meeting further alongwith the submission of the complete requisite report on timely basis.

With warm best wishes,

Yours

(Manisha)
28.11.2019

(MANISHA SAXENA)

SECRETARY

URBAN DEVELOPMENT DEPARTMENT

SH. RAHUL SINGH, IAS
DISTRICT MAGISTRATE (SOUTH-WEST)
REVENUE DEPARTMENT, GNCTD
DELHI-110037

MANISHA SAXENA, IAS

SECRETARY
URBAN DEVELOPMENT



सत्यमेव जयते

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF URBAN DEVELOPMENT
LEVEL-9, 'C' WING
DELHI SECRETARIAT, I.P. ESTATE
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Telephone : 011-23392253, 23392212

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E-mail : psud@nic.in

D.O. No. : F.13(T)/NCT/URB/UD/2017/61.I/15

Date : 11/12/19

Dear Rahul,

This has a reference of D.O dated 29.11.2019, wherein, it was requested to direct the SDM (Kapashera) to submit the requisite action taken report in compliance of the Hon'ble National Green Tribunal order dated 08.07.2019 in the matter of OA No.400/2017 titled Westend Green Farms Society Vs Union of India & Ors. As per this order the issue for consideration is the enforcement of environment norms against restaurants/hotels/motels/banquets illegally operating in Mahipalpur and Rajokari, Delhi and also by similar establishments elsewhere.

The Hon'ble Tribunal on consideration of material on record, vide order dated 02.11.2018 recorded a finding of violation of law on the subject of waste management, discharge of effluents, illegal ground water extraction ground water contamination emission by illegally operating diesel generators, absence of statutory consents under the Water (Prevention and control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981 and violation of conditions of consents where such consents have been granted. The Tribunal also considered the issue of absence of rain water harvesting, ground water recharge system, excess noise pollution, illegal parking and encroachments.

On the directions of the Hon'ble Tribunal a joint committee of representative of concerned departments has been constituted to address various issues with the further directions to submit action taken report in the matter on regular basis.

A meeting was convened on 26.11.2019 to discuss issues and action taken plan in view of the minutes of meeting dated 11.11.2019. The meeting was not attended by the SDM (Kapashera) and therefore the issues and action plan could not be discussed.

It may be noted that an action taken report is required to be submitted to the Hon'ble Tribunal and under these circumstances it does not seems possible to submit the report and the Hon'ble Tribunal may pass adverse decision against the government functionaries.

In view of the above explained position it is requested that the concerned officer may be directed to submit the complete requisite action taken report in the matter on timely basis so as enable to this department for submission to the Hon'ble NGT. The Next date of hearing is 17.12.2019.

With best wishes,

Yours sincerely,

11.12.2019

(Manisha Saxena)

Shri Rahul Singh, IAS
Deputy Commissioner (South-West),
Revenue Department,
South-West District,
Govt. of NCT of Delhi,
Kapashera, New Delhi

DELHI POLLUTION CONTROL COMMITTEE

Subject :- Action Taken Report in Original Application No. 400/2017 Westend Green Farms Society Vs. Union Of India & Ors.

S.No	Name of the Unit & Address	Date of inspection	Date of Closure	Amount of EC imposed	Date of deposition of EC by the unit	Date of revocation of closure directions	Remarks
1.	M/s City Park Hotel 49/2/1, Kapashera NH-8, Delhi-110037	23.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	12.07.2019	22.07.2019	
2.	M/s Ashoka Country Resort 30, Rajokari Road Kapashera, Delhi-110037	18.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	18.07.2019	18.07.2019	
3.	M/s Manav Suri (A unit of the Vilasa farm) Kh. 723, 728 and 729, New Kh. No- 16/28 Rajokari, Kapashera Road, Kapashera New Delhi- 110037	18.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	12.07.2019	18.07.2019	
4.	M/s Saurabh Khanna (A unit of the Kundan Farm) Kh. No.- 16/11/2, 17/14 and 17/29, Rajokari Kapashera Road, Kapashera, Delhi	18.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	12.07.2019	18.07.2019	
5.	M/s Azizza, D Block Kapashera State, Rajokari Kapashera Link Road, New Delhi	18.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	10.07.2019	19.07.2019	
6.	M/s Calista Hotel and Resort Pvt. Ltd., Kh. 26/18/12,	24.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs	26.07.2019	26.07.2019	

	26/22/3, 26/23/26/24, 26/30, 27/2/2,37,3,37/ 4/1, 37/4/2 & 37/36, Kapashera, NH-8, New Delhi			only)			
7.	M/s Amaanta 68- 73, Bijwasan Road, Near Govt. Girls Sr. Sec. School, Kapashera, New Delhi- 110073	23.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	18.07.2019	19.07.2019	
8.	M/s Shanti Hospitality Pvt. Ltd. (Four Point By Sheraton) Kh. No.-32/7, Plot no.9 Samalkha NH-8, Delhi- 110037	28.01.2019.	01.07.2019	Rs 10,00,000 /- (Rupees Ten Lakhs only)	10.07.2019	18.07.2019	
9.	M/s Instyle Motel Services (Airport residency) Pvt. Ltd. Kh no. 8/9, 5/21/1/2,8/10, Airport Road, Samalkha, Delhi-110037	28.01.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	10.07.2019	25.07.2019	
10	M/s Polo Farm F-30, Pushpanjali Farms, NH-8 Dwarka , New-Delhi	24.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	19.07.2019	22.07.2019	
11	M/s Tivoli Pushpanjali (A unit of T.G. Leisure and Resort), F-20, Pushpanjali Link Road Bijwasan, New Delhi	08.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	25.07.2019	26.07.2019	
12	M/s Amrai (Krishna Farm) Kh.No.12/27, Min(0-16), 28(1-15), 12/28(6- 10)26(5-6), Kapashera,	23.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	15.07.2019	18.07.2019	

	Delhi						
13	M/s Touchwood Entertainment Ltd. (VEDA)54 Main Bijwasan Road New-Delhi (Near Gokhla Dham Mandir)	08.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)		24.07.2019	Issued letter to SDM for recovery of dues.
14	M/s Chhabra Farm G1, Pushpanjali Farm Dwarka Link Road, New-Delhi-110061	08.02.2019	01.07.2019	Rs 10,00,000/- (Rupees Ten Lakhs only)	(Rs 5,00,000/- on 30.07.2019 & Rs 5,00,000/- on 31.07.2019)	02.08.2019	
15	M/s Golden Green, F-16, Pushpanjali Link Road Dwarka, New Delhi	29.01.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	07.08.2019	07.08.2019	
16	M/s Rivanshi Hospitality Pvt.Ltd. Dewam, Plot No. 4, Dwarka Link Road, Samlakha, Delhi-110037	24.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)	21.08.2019	23.08.2019	
17	M/s Chand Bagh (Elaan) D Block Samalkha, New Delhi	08.02.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)			Issued letter to SDM for recovery of dues.
18	M/s Elevation (Aradhya) Golding Pvt. Ltd. F-24 Pushpanjali Farm, Dwarka NH-8 Link Road, (Bhartha I Road) New Delhi	24.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)			Issued letter to SDM for recovery of dues.
19	M/s Manaktala Farm 119, Kapashera, Adjacent Bharat Petrol Pump Bijwasan Road, New-Delhi-110037	23.04.2019	01.07.2019	Rs 5,00,000/- (Rupees Five Lakhs only)			Issued letter to SDM for recovery of dues
20	M/s Hotel westend Inn, NH-08, near Shiv Murti, Rangpuri	02.07.2019	05.07.2019	Rs 10,00,000/- (Rupees Ten Lakhs only)	(Rs 5,00,000/- on 12.07.2019 & (Rs 5,00,000/-	19.07.2019	

					on 18.09.2019		
21	M/s Sartaj Hotels Apartments and Villas Pvt. Ltd. (Celebration Garden), NH- 08, Adjoining Shiv Murti, Rangpuri	02.07.2019	05.07.2019	Rs 10,00,000 /- (Rupees Ten Lakhs only)	12.07.2019	16.07.2019	

Action Plan

For

ABATEMENT OF POLLUTION

OF

**FARM HOUSES, PARTY LAWNS &
MOTELS**

IN

MAHIPALPUR & RAJOKRI AREA

The Hon'ble National Green Tribunal vide order dated 02.11.2018 in O.A. No.400 of 2017 in the matter of Westend Green Farms Society Vs Union of India & Ors, has passed following directions regarding the environmental/ logistic related issues in respect of the restaurants/hotels/motels/banquets halls operating in Mahipalpur and Rajokari near IGI Airport, Delhi.

- i. *Compilation of data of all such places where marriages and functions take place which should be published and appropriately regulated.*
- ii. *Regulate noise level at above places or per laid down norms. This includes regulation of DJ sets, loudspeakers and crackers etc.*
- iii. *Compliance of Solid Waste Management Rules, 2016, and sewage discharge including decentralized waste processing facilities, installation of CCTV camera, GPS system in garbage collection vans, etc.*
- iv. *Regulation of extraction of groundwater as per applicable guidelines, sealing of tubewells including those installed for swimming pools in violation of law, need for reuse of water for flushing, Plantation or gardening.*
- v. *Rain Water Harvesting by installing roof top harvesting systems.*
- vi. *Regulating size of gatherings on the concept of sustainable development in the light of carrying capacity of the area.*
- vii. *Prohibiting such activities in overcrowded places not having adequate parking or other facilities.*
- viii. *Action against unauthorized construction or unauthorized use without statutory clearance prohibiting and stopping any existing or future activities not complying with above norms and also taking penal action where ever necessary*
- ix. *Environment restoration and compensation victims of violation of law in relation to Noise Pollution, Air Pollution, Water Pollution, Master plan, etc.*

Vide order dated 08.07.2019 Hon'ble National Green Tribunal (NGT) interalia passed the following orders :-

"The policy making on such vital issue is expected to be in the light of Expert Studies based on air and water samples of the area, and with the involvement of experts in environment, urban planning or other relevant subjects. This cannot be a causal exercise as happened in the present case. Neither any data is referred to nor any data on subject is shown to be associated, there is no impact assessment study with a view to give effect to precautionary and sustainable development principles while permitting an activity which has clear potential of negative impact on environment. We hope that a serious exercise will now be carried out in the light of above observation and relevant experts will be associated in the process. The relevant studies on the subject may be taken into account. It will also be appropriate that some eminent citizens are also involved."

In view of above, orders of the Hon'ble NGT, a Committee constituting of various departments was constituted to chalk out a suitable policy. The Committee after a series of deliberations suggested the following:-

- i. **Compilation of data of all such places where marriages and functions take place which should be published and appropriately regulated.**
 - A list of all such places where marriages and functions take place has been prepared and same shall be published and regulated as per the directions of Hon'ble NGT.
 - That an Environmental Impact Assessment study shall be awarded to some reputed institution like TERI, NPC, etc to frame a suitable policy as directed by Hon'ble NGT in its various orders. The above study may be got completed within 3 months. The views of CSE may be obtained to ensure citizen participation.
 - Meanwhile, the policy elaborated as below shall be adopted so as to minimize the impact on environment.
 - Joint inspections, consisting of officers from various departments shall be carried out after every 3 months to check the compliance with the present policy and a report be submitted to the Justice Garg Committee and Hon'ble NGT.

and a report be submitted to the Justice Garg Committee and Hon'ble NGT.

- ii. Regulate noise level at above places or as per laid down norms. This includes regulation of DJ sets, loudspeakers and crackers etc.

The following actions shall be taken by the joint inspection team for controlling the noise from DJ Sets, Loudspeakers and Crackers etc.

Sl.No.	Source	Action
1.	DJ Set	<ul style="list-style-type: none"> DJ Set shall be installed and operated only within an enclosed premises. DJ Set shall be operated only till 10 PM as per guidelines of Delhi Police.
2.	Loud Speaker	<ul style="list-style-type: none"> No loudspeakers and bands should be permitted beyond 10 PM Maximum permissible Noise limit for outdoor usage of loudspeakers is 75dB(A)
3.	Crackers	<ul style="list-style-type: none"> Sale of improved crackers and green crackers is only permitted. Petroleum and Explosives Safety Organization (PESO) will ensure fireworks with permitted chemicals only to be purchased/possessed/sold/used during marriages. It shall test and check for the presence of banned chemicals like Lithium/Arsenic/Antimony/Lead/Mercury
4.	D.G. Set	<ul style="list-style-type: none"> All D.G. sets shall comply with the provisions of Noise Pollution control norms as per CPCB/DPCC. Delhi Police shall take action against any farm house if D.G. Set found violating the Noise Pollution control norms during marriage functions.

iii. Compliance of Solid Waste Management Rules, 2016, and sewage discharge including decentralized waste processing facilities, installation of CCTV camera, GPS system in garbage collection vans, etc.

a. Solid Waste

Sl.No.	Source	Action
1.	Proper disposal of solid waste	<ul style="list-style-type: none"> The owner/organizer of the marriage function shall make arrangement to dispose off solid waste as per "Solid Waste Management Rules, 2016" such as segregation of wet and dry solid waste, usage of different bins for segregation of wet and dry solid waste, etc. An agreement shall be made with SDMC for collection and disposal of solid waste.
2.	Use of solid waste generated from waste water treatment facility.	<ul style="list-style-type: none"> In case of biological treatment of waste water, the solid waste generated shall be used as manure in gardening.
3.	Conversion of food waste into manure	<ul style="list-style-type: none"> Food waste shall be segregated and converted into manure using food waste converter machines or compost machines.
4.	Installation of CCTV Cameras and GPS on garbage collection vans	<ul style="list-style-type: none"> CCTV cameras should be installed at all important places and all the recordings should be kept by the owner in a record keeping computer system. GPS system should be installed in all the garbage collection vans and online tracking data of the same should be maintained by SDMC.

b. Water and Air Pollution

Sl.No.	Source	Action
1.	Proper disposal/use of sewage and waste water	<ul style="list-style-type: none"> The effluent generated from the farm houses shall be sent for biological treatment and in-house waste water treatment facility created for the treatment of waste water. The treated waste water shall be reused in cooling towers, gardening & toilets.
2.	Air pollution control measures for treatment/channelization of emission generated from cooking activity.	<ul style="list-style-type: none"> All the gas burners/range and other such cooking appliances using gas as fuel shall have a proper hood and duct system for channelization of emission generated from cooking activity and use of approved fuel shall only be permitted.

iv. Regulation of extraction of groundwater as per applicable guidelines, sealing of tube wells including those installed for swimming pools in violation of law, need for reuse of water for flushing, Plantation or gardening.

Sl.No.	Source	Action
1.	Regulation of extraction of groundwater	<ul style="list-style-type: none"> Regulation of extraction of groundwater shall be monitored.
2.	Sealing of tube wells including those installed for swimming pools in violation of law of emission generated from cooking activity.	<ul style="list-style-type: none"> All the tube wells including those being used for swimming shall be sealed by SDM if found operating without permission from CGWA/DJB.

v. Rain Water Harvesting by installing roof top harvesting systems.

Sl.No.	Source	Action
1.	Rain Water Harvesting	<ul style="list-style-type: none"> Rain Water Harvesting shall be carried out by installation of roof top harvesting systems.

vi. Regulating size of gatherings on the concept of sustainable development in the light of carrying capacity of the area.

Sl.No.	Source	Action
1.	Regulation of size of gathering	<ul style="list-style-type: none"> The number of guests and parking space available shall be displayed at the main entrance on a board of minimum size 3' x 2'.
2.	Fixed Parking.	<ul style="list-style-type: none"> Number of vehicles allowed for parking inside the permitted space should be calculated as per the formula - Area for parking/1.5 x 4 = number of cars allowed for parking Owners/event organizers shall deploy their own staff to manage the car parking within the premises.
3.	Ban on unauthorized parking	<ul style="list-style-type: none"> No parking shall be permitted outside the authorized parking space on roadside.

vii. Prohibiting such activities in overcrowded places not having adequate parking or other facilities.

Sl.No.	Source	Action
1.	Ban on unauthorized parking	<ul style="list-style-type: none"> No parking shall be permitted outside the authorized parking space on roadside.
2.	Information regarding carrying capacity of area	<ul style="list-style-type: none"> Information regarding carrying capacity of the area shall be collected by gathering proper information such as width of road, number of farm houses in the surrounding area, etc.

- viii. **Action against unauthorized construction or unauthorized use without statutory clearance prohibiting and stopping any existing or future activities not complying with above norms and also taking penal action where ever necessary**
- The unauthorized banquet halls /farm houses/party lawns operating without statutory clearance shall not be allowed to operate till they obtain necessary clearances.
- ix. **Environment restoration and compensation victims of violation of law in relation to Noise Pollution, Air Pollution, Water Pollution, Master plan, etc.**

The heavy environmental restoration and compensation amount shall be imposed on the law violating units as per the formula laid down by Central Pollution Control Board in relation to noise pollution, air pollution, water pollution etc.

Format for inspection of Restaurant/Hotel/Motel/Banquet Halls operating in Mahipal Pur and Rajokri and other areas near IGI Airport

1. Name & Address of the Unit : M/s
2. Owner/Partner's Name :
3. Contact Details (Phone & Email) :
4. Date of inspection :
5. Time of inspection: a) Start of Inspection:
- b) End of Inspection:
6. Persons contacted :
7. No. of Rooms/banquet Halls :
8. Plot Area :
9. Power Connection : C.A:-.....KW:-.....
10. Source of water :
11. Whether Unit Found in Operation : Yes/ No
12. Status of Consent to Operate :
13. Date of start of operations of the unit :
14. GST Number :
15. Bank details :

INSPECTION DETAILS

Sl. No.	Action Points	Yes/No	Remarks, if any
1	Whether DJ set operated within an enclosed premises.		
2	Whether D.G. set acoustically treated and meeting Noise Pollution Control norms.		
3	Whether burning only improved crackers and green crackers		
4	Whether DJ set and Loud Speakers being operated as per guidelines of Delhi Police		
5	Whether Food waste convertor installed/agreement with DMC for collection and disposal of Food Waste.		
6.	Whether agreement with SDMC for collection		

	and disposal of Food Waste signed		
7.	Whether CCTV Cameras installed		
8.	Whether permission obtained for tube wells		
9.	Whether Roof Top Rainwater Harvesting System installed		
10.	Whether ETP/STP Installed to meet the area specific norms. If Yes, please specify the units of ETP/STP		
11.	Whether MLSS observed in aeration tank		
12.	Whether Flow Meter installed by the unit		
13.	Whether adequate quantity of dry/wet sludge generated.		
14.	Whether proper disposal/reuse of sewage and waste water after proper treatment in gardening, flushing, etc.		
15.	Whether water mass balance being prepared		
16.	Whether proper ECS/Channelization System provided over bhattis with adequate stack height.		
17.	Whether only approved fuels are being used.		
18.	Whether proper stack height provided with D.G. Sets		
19.	Whether board of size 3'x2' installed for display of number of guests and parking space		
20.	Whether parking facility is of appropriate size viz a viz capacity of Farm House		
21.	Whether gatherings in the plan sustainable and as per carrying capacity of the area.		
22.	Whether any unauthorized construction exists without statutory clearance.		
23.	Whether unit complying with fire safety rules.		
24.	Whether any other violation noticed by the inspection team.		
25.	Whether place is fit for its present use based on above parameters.		

Signature of Contacted person

Signature of Inspecting Officials

**Policy for Holding Social Functions
in Hotels/Motels and
Low Density Residential Area (LDRA)
in National Capital Territory of Delhi.**

July 2019

2. Background:

In view of the observations made by Hon'ble Supreme Court of India WP(C) No. 4677/1985 relating to organizing the social function in Hotel/Motel and Low Density Residential Area (LDRA) with special reference to extravagance in expenditure / wastage of food, waste management and safety of the persons attending such functions and directed the Govt. of NCT of Delhi to formulate a comprehensive policy regulating such social functions.

Further, in view of Motel Policy of ministry of Tourism 1995, policy for holding social functions in Farm houses of Govt of NCT of Delhi, Master Plan 2021(MPD 2021), amendments in MPD-2021 for increased FAR to Motel and treat them at par with Hotels, notified in 2013, a comprehensive policy is prepared including the following: -

1. Permitting to organizing the social functions in the premises that are authorized for such purposes as per the policy and to prevent nuisance to public.
2. Fire safety and safety of people's lives;
3. Restricting the number of guest attending such functions;
4. To minimize inconvenience and hardship to general public;
5. Ensure smooth flow of traffic through areas where such functions are organized and avoid congestion.
6. Regulating the quality and quantity of the food served in such functions.
7. Regulating the matters relating to water supply, sewage disposal, air pollution and power supply for such functions.

3. Definitions:

For the purpose of this policy, following definitions shall apply:-

- a. Authorized/Approved Space:** The gross area inclusive of open area within the Boundary of Hotel/Motel and Low Density Residential Area (LDRA)
- b. Authority for grant of permission:** As per the delegated power of Head of Local Body.
- c. Bye Laws:** - Means a bye-law made under this DMC Act, /DDA Act by notification in the official gazette.
- d. Competent Authority:** Competent authority means "Concerned Local Body as per their jurisdiction"
- e. Date, Time of Commencement and duration of the Social Function:** The Organizer of the social function shall indicate the date and time of the commencement and the duration of the social function which shall be conveyed to the ULB at least 07 days prior to the holding of social function. No permission shall be granted to the organizer of the social function by the ULB without fixing the date, time of commencement, duration of the social function and the number of guests.

The Policy for Holding Social Functions in Hotel/Motel and Low Density Residential Area (LDRA) is proposed to be incorporated in MPD-2021 and implemented through respective Urban Local Bodies (ULBs) in NCT of Delhi. Respective ULB would grant license to these premises to hold social functions. As per this policy, the social function should be held only in authorized / approved spaces and no function should be held in unauthorized spaces (**No approval of ULB is required in case of Motels/Hotels in which the authorized space is already earmarked as per Building Bye-Laws**).

5. Authorized /approved Space

The authorized/approved space to hold social functions would constitute the following;

- a. Inside approved permanent buildings of Hotels.
- b. Inside approved permanent buildings such as Hotel/Motel and Low Density Residential Area (LDRA) and by erecting of open to air tents in premises of Hotel/Motel and Low Density Residential Area (LDRA) with only curtain walls, small covered stage, canopies above food stalls and further subject to compliance of requirements relating to open spaces, setbacks, parking area, circulation and fire and life safety measures.
- c. Capacity of an authorized/approved space shall be determined by multiplying total number of car parking available by four or by means the number of persons obtained by dividing the gross floor area of the premises by occupant load factor @ 1.5 sqm, whichever is less.
- d. LDRA would maintain green area as per the provisions of MPD 2021.
- e. No social function will be allowed to be held in other than authorized space and persons organizing such functions will be doing at their own risk and cost.
- f. **(The data of all such places where marriage functions take place, should be compiled & published by the ULBs. Further these shall be appropriately regulated as per this policy guidelines).**

6. Criterion for selection of authorized /approved Space

- a. Inside approved permanent buildings of Hotels (**The "approved permanent buildings" may be replaced by "approved spaces"**).
- b. Motel and Low Density Residential Area (LDRA) should be constructed as per sanctioned building plan and Completion Certificate having 40% of the total area reserved for parking with separate entry, exit and alighting area inside their boundary walls. Minimum area of LDRA must be equals or more than 2.5 acres

- m. Treated water should be compulsorily used for non potable purpose (The ground water shall be extracted as per applicable guidelines and only by those who are authorized for it. There should be no unauthorized extraction of ground water) (Rain water harvesting facility should be installed by way of roof top harvesting systems).
- n. No untreated waste must be discharged in to drain or sewer.
- o. The premises should have electricity connection installed of requisite capacity and use of DG set must be resorted to in event of power failure only.
- p. All DG sets installed must meet the air pollution and noise pollution norms as per CPCB.

8. Conditions for Food Safety

The owner/organizer/caterer shall follow the following conditions and submit to respective ULB a self declaration in prescribed format (Schedule-II):

- a) They must have all the necessary permissions including FSSAI license from Department of Food Safety, Ministry of Health & Family Welfare, Govt. of NCT of Delhi to run their kitchens/ to sale or serve prepared food for the guest/consumer
- b) They should be registered with some NGO to manage surplus/leftover food by distributing the same among unprivileged. Caterer should make proper arrangements to handover fresh surplus/leftover food to these NGOs.
- c) The Name and phone number of such NGO shall be available at the social function site with catering in-charge.
- d) The food to be prepared at social function shall be estimated by organizer by following conditions mentioned below-
 - i. The food preparation should be according to the ceiling number of guest as per prescribed capacity of the Motel and Low Density Residential Area (LDRA) etc.
 - ii. The number of guest be invited can't exceed the guest limit approved by the ULB for that function site.
 - iii. If the food is surplus due to lower turnout of the guest and resultant less consumption, then it shall be responsibility of organizer of the social function to remove that food from the social function site, immediately after the completion of the duration of that social function.
 - iv. The Commissioner Food Safety shall ensure that the above conditions are strictly followed; any violation thereof would invite action from the deployed officers by the Commissioner Food Safety.
 - v. To ensure safe and hygienic food at social function, it is the responsibility of the organizer/caterer or responsible person of social function site to provide complete information about name of organizer, date and time of function, details of caterer in advance to the Department of food Safety, GNCTD.

The fee and security shall be charged by ULB from operator of premises in case of Hotel/Motel and Low Density Residential Area (LDRA) from organizer of such social function as per Schedule V (**charging of Security fee shall not be applicable in respect of authorized spaces in respect of Motels/Hotels**).

11. **Complaint Handling:**

The complaint of violations of the policy would be received at a common platform i.e. through an email, a single telephone number call center, social media and written complaints on a P.O. Box number, which would be aggregated by a common operator of web portal in real time. The web portal would be accessible to all stake holders and concerned agency would initiate appropriate action under this policy as well as act or statute implemented by them.

12. **Enforcement of conditions**

The above conditions would be enforced by periodical inspections, which shall be conducted by the officers of various state holder agencies by the officers, not below the rank of Tehsildar / SHO, Delhi Police/Inspector (Traffic) /JE (Bldg), ULB / Inspector(Excise)/ Inspector (Food Safety)/Environment Engineer, DPCC concerned to ensure proper implementation of the policy.

Further, officers of respective ULB would conduct random or complaint based inspection. The violations would be noted with proofs by the inspecting officers without the disrupting the function. In event of violation of any of the conditions, penalty would be imposed against violators as per Schedule-III in addition to the actions and penalties, if any, the violator supposed to be imposed under specific act/rules/orders (**An offence would constitute violation of any of the provisions of this policy. The show cause will be given by the competent authority as per this policy and it will be the competent authority of the organization such appeals against the penalties imposed as per Schedule III.**

Compliance of respective provisions of the policy would be responsibility of the following offers;

1. Tehsildar
2. SHO, Delhi Police
3. Inspector (Delhi Traffic Police)
4. Junior Engineer (Bldg), ULB (**and Public Health Inspector, ULB**)
5. Inspector (Delhi Excise)
6. Inspector (Food Safety) (**to be replaced by Food Safety (Officer)**)
7. Environment Engineer, DPCC
8. (**A representative from Fire Department**).

Further, it would be responsibility of supervisory officers to closely monitor reoccurrence of defaults.

Schedule-II

(Format of undertaking by the owner/organizer of event w.r.t. Food Safety Condition)

I (Owner/Organizer), hereby confirm to abide by following food safety conditions to conduct (name of event) on (date & time.);

1. I hereby further undertake that I have all the necessary permissions including FSSAI license from Department of Food Safety, Ministry of Health & Family Welfare, Govt. of NCT of Delhi to run their kitchens/ to sale or serve prepared food for the guest/consumer.
2. I am registered with NGO named _____ address _____ phone No. _____ to manage surplus/leftover food by distributing the same among unprivileged. I ensure that my caterer will make proper arrangements to handover fresh surplus/leftover food to these NGOs. The Name of caterer is _____ and phone no. of caterer is _____.
3. The Name and phone number of the NGO is available at the social function site with catering in-charge.
4. The food to be prepared at social function is estimated by myself by following conditions mentioned below-
 - i. The food preparation will be according to the ceiling number of guest as per prescribed capacity of the Hotel/Motel and Low Density Residential Area (LDRA) etc.
 - ii. The capacity of guest list has been fixed by the ULB based on the approved drawing of the LDRA and the parking capacity. In short, there is sealing on the number of guest for any social function to be held in that Hotel/Motel and Low Density Residential Area (LDRA) for social function.
 - iii. The number of guest be invited as approved by the ULB is _____.
 - iv. If the food is surplus due to lower turnout of the guest and resultant less consumption, then it will be my responsibility as organizer of the social function to remove that food from the social function site, **immediately** after the completion of the duration of that social function.
 - v. I shall ensure that the above conditions are strictly followed; any violation thereof would invite action from the deployed officers by the Commissioner Food Safety.
 - vi. To ensure safe and hygienic food at social function, it is my responsibility or the responsibility of the organizer/caterer or responsible person of social function site to provide complete information about name of organizer, date and time of function, details of caterer in advance to the Department of food Safety, GNCTD.
 - vii. The FSSAI license has been displayed at the prominent place of social function site.

Signature owner/organizer

Schedule-IV

(Undertaking by owner/organizer)

I / We S/o owner / occupier of

..... do hereby solemnly affirm and undertakes as under: -

1. That I am the owner / occupier of the Hotel/Motel and Low Density Residential Area (LDRA situated at and am competent to submit the undertaking on behalf of M/s.....
2. That I will strictly follow all the terms and conditions of the policy circulated by the Competent Authority.
3. That I will take all the measures for safety and security of visitors and will be responsible for any mishap.
4. That the social function would be properly organized under the supervision of qualified professional and will adhere to all the conditions of the NOCs.
5. That in case of any violation, the Competent Authority will be at liberty to initiate any action against me including revocation of permission and other actions as per Law.
6. That I shall keep the Competent Authority harmless from any liability arising out of this permission / social function.

Signature owner/organizer

SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF THE ADDITIONAL COMMISSIONER (ENGG.)
20TH FLOOR: E-1 WING: DR. SPM CIVIC CENTRE: JLN MARG
NEW DELHI - 110002

No. 01/239/ SB(ENGG) / Addl Com (Engrs) SDMC / 18 Dated: 22/10/18

C I R C U L A R

Policy for holding Social Functions in eligible Farm House within the jurisdiction of South Delhi Municipal Corporation.

The policy for holding social functions in the existing eligible farm houses under the jurisdiction of South Delhi Municipal Corporation is circulated for compliance by all concerned as under:-

1. Policy for holding Social Function in Farm Houses within the jurisdiction of South Delhi Municipal Corporation. This policy shall come into force with immediate effect.

2. DEFINITIONS:

The definitions of certain terms will be as under:-

- a. Standard Number of Days: The days of a calendar year in which the social functions are allowed to be organized under this policy. In one year 75 number of days are to be taken as standard number of days which may be revised by the Competent Authority from time to time after considering the permissibility of the social functions as per law.
- b. Pandal: "pandal" means a temporary structure with roof or walls made of straw, hay, ulu grass, golpatta, hogla, derma, mat, canvas, cloth or other material which are not used for pucca / semi pucca structure and fibre, prelam board, steel, wood, board etc which is not adopted in permanent construction. This structure shall be on the open area meant for holding a social function for which permission has been obtained.
- c. Existing Farm Houses: The Farm Houses which have been constructed as per building plan sanctioned and have obtained the completion certificate.
- d. Open Area: The area within the premises of Farm Houses which has been shown / earmarked as open in the sanction / completion plan and does not include the area earmarked and meant for parking and other utilities.
- e. Area of Pandal / Structure: The gross area inclusive of open area within the Boundary of Pandal.
- f. Competent Authority: Competent authority means "South Delhi Municipal Corporation"
- g. Authority for grant or permission: Deputy Commissioner of the Zone or any other officer authorized by the Commissioner / SDMC by a special or general order.

3. APPLICABILITY:

Farm Houses existing as per the sanctioned building plan / regularization plan as per the relevant Gazette Notification / regulations / MPD-2021 for holding the social function outside the building in open area within the premises.

4. PROCEDURE TO BE FOLLOWED BY THE OWNER / ORGANIZER / APPLICANT FOR GETTING PERMISSION FROM THE DEPARTMENT.

- a. The application shall be submitted after getting NOCs from the Delhi Fire Service and Delhi Traffic Police alongwith sanctioned building plan, completion certificate and completion plan, area and location of Pandal in the premises and undertaking in the specified **Format of Undertaking**. The permission issued shall be valid for a period of three years subject to furnishing of valid NOCs and timely payment. During the period of permission, the applicant shall be responsible to ensure that all the NOCs are renewed and remain valid.
- b. At the time of getting the permission, the owner / occupier / applicant shall deposit first installment. After realization of payment, the permission letter may be issued by the Authority.

5. LIABILITY OF OWNER / OCCUPIER.

- a. No parking shall be permitted outside the Farm Houses on the road side. The parking shall not spill-over outside the boundary of Farm Houses and the onus on this count shall also lie with the owner / organizer / applicant.
- b. The use of laser light in Farm Houses during any function is prohibited as it causes obstruction / effects for the air-traffic.
- c. It is mandatory for the organizer / applicant that in case there is visit of any VVIP / VIP, celebrity or any other prominent personality, prior intimation to the local police prior to the function shall be ensured. For the purpose, they should obtain NOC from the local police or traffic police.
- d. Entertainment programme / live performance and other such commercial activity, Performance Licenses from Licensing Unit of Delhi Police and NOC from local police, Traffic and Fire etc. should be obtained well in advance.
- e. Shall take special precautions regarding use of noiseless power backup, use of loud-speakers, musical instruments, etc. so that noise pollution level remains within the permissible limit in conformity with the guidelines / norms issued by CPCB / DPCC.
- f. No loud-speakers and bands should be permitted beyond 10.00 PM.
- g. Processions and horse-drawn carriage should not be permitted on the roads outside the Farm Houses.
- h. Sanitary conditions should be maintained in and around Farm Houses during and after the functions and in the event of violations, the violators will be persecuted in accordance with the law.
- i. In the event of violations on account of parking, the violators will be prosecuted in accordance with the law.
- j. The parking area within the Farm Houses should be properly demarcated and will not be used for any other purpose.
- k. There will be separate Entry and Exit points in the Pandal for such functions.
- l. CCTV cameras on entry / exit points shall be installed by the owner / applicant with minimum 30 days recording capacity or in accordance with the directions of Police Authorities whichever is more.
- m. A display board at a conspicuous place in the Farm Houses – reflecting brief information about space available for parking, number of guests etc. will be displayed by the owner / occupier.
- n. It shall be the responsibility of the owner / occupier / applicant to ensure Fire and life safety measures in accordance with the Law in force.
- o. It shall be the responsibility of the owner / occupier / applicant of the premises to ensure the structural stability of pandal.

6. PROCEDURE TO BE FOLLOWED BY THE DEPARTMENT:

The application submitted alongwith all requisite documents as mentioned above, will be decided within one weeks' time. The incomplete application shall not be entertained and liable to be rejected.

7. SECURITY / FEE STRUCTURE:

a. A Security Amount of Rs.5,00,000/- deposited by the owner / occupier shall be refunded after expiry of a period of three years or after the owner / occupier closes down his business, whichever is earlier subject to no complaint is received from any authority / agency / individual.

b. If open land outside the sanctioned covered area is utilized for function, the annual Charges shall be paid for holding Social Functions on entire covered area of the Pandal meant for social functions.

c. The charges shall be applicable on the difference in ground coverage i.e. built up ground coverage as per sanctioned building plan and enhanced ground converge i.e. upto 30 % as per notification regarding regularization of existing Farm Houses whichever is less.

d. The rate shall be charged per sft. per day of area of Pandal on the basis of classification of the Farm Houses as under which may be revised by the Competent Authority from time to time.

- i) Farm House situated on National Highways @ Rs 4.90/- per Sqft. per day.
- ii) Farm House situated on Interstate Roads @ Rs 3.70/- per Sqft. per day.
- iii) Farm House situated on Roads other than i & ii above shall be @ Rs 3.00/- per Sqft. per day.

e. The following information will be submitted by the owner/occupier of Farm House alongwith plan and other documents for calculation of the charges.

1. Total Area of Plot as per sanctioned bldg. plan/ completion plan
(A) =

2. Permissible ground coverage as per MPD-2021
(B) =

3. Existing Built up area of ground coverage as per Sanctioned Bldg. Plan
(C) =

4. Open area demarked for parking
(D) =

5. Covered area of Pandal *
(E) =

6. Total chargeable amount/ to be paid

(F) = E x 75 x rate per Sqft. per day as mentioned above in the classification of Farm Houses = Rs.....per year

f. The Annual Fee shall be charged for standard number of days i.e 75 days for holding Social Functions in a year for the actual area declared for the social function. The first instalment shall be paid at the time of permission issued. No change in area of Pandal (declared at the time permission) will be allowed in a calendar year.

- g. The annual fee shall be charged for standard number of days for holding Social Functions in a year. For the current calendar year (i.e. upto December 2018), it will be chargeable on prorata basis.
 - h. The annual charges for holding social functions shall be paid in two instalments. First instalment shall be paid upto 10th January and second instalment shall be paid upto 10th July of every year. In case of delay in payment, the applicant shall pay penalty @ Rs 10,000 /- per day for maximum 15 days failing which the permission shall be treated as withdrawn.
 - i. There shall be 5 % increment every year on the annual amount payable.
- * Note: If extra coverage of Pandal as declared in affidavit is changed at any later stage, prior permission may be obtained on applicable rates on pro-rata basis for remaining calendar days.**

8. PUNITIVE ACTION IN CASE OF VIOLATIONS:

- a. Periodical inspections shall be conducted by the officers of at least two Departments – not below the rank of S.D.M. / S.H.O. / EE (Bldg) concerned - to ensure proper implementation of the policy. Strict enforcement action should be taken by the concerned authorities against those Farm House that use their premises in violation of the aforesaid stipulations.
- b. All the Farm House shall adhere to the provisions of MPD and UBBL failing which action shall be taken as per provisions of DMC Act 1957 including revocation of Building Plan and permission as the case may be.
- c. The violations found in respect of disclosed covered area of Pandal, undertakings and other documents submitted by the owner/occupier will be sternly dealt with as per law, as per following: -
 - i). For first time offence, imposition of penalty of Rs.2.00 lac.
 - ii). For second time offence, imposition of penalty of Rs.4.00 lac.
 - iii). For third time offence, imposition of penalty of Rs.8.00 lac.
 - iv). Whereas, for fourth offence, the Farm House will be debarred for two years for not holding any social function.

This issues with the prior approval of the Competent Authority.

Dd 20/10/2018
 Additional Commissioner (Engg.)
 for Commissioner, South DMC

Copy to:-

1. Hon'ble Mayor, South DMC for kind information.
2. Hon'ble Dy. Mayor, South DMC for kind information.
3. Hon'ble Chairperson, Standing Committee, South DMC for kind information.
4. Hon'ble Leader of House, South DMC for kind information.
5. Hon'ble Leader of Opposition, South DMC for kind information.
6. PS to Commissioner, South DMC for kind information of Commissioner.
7. All Addl. Commissioners, South DMC.
8. All Dy. Commissioners, South DMC.
9. SE (Bldg.)HQ, South DMC.
10. All Ex. Engineers (Bldg.) of the Zone.

ACTION TAKEN REPORT AGAINST VARIOUS VIOLATIONS FROM 1.1.19 TO 01.12.19 IN COMPLIANCE OF HON'BLE NGT ORDER IN OA NO. 400/2017-WESTEND GREEN FARM SOCIETY VS UOI & ORS. AND OA NO.196&197/18

Area of Action	Action of DJ Sets					Action of Loud Speakers					Action of Crackers/Gen. Set							
	DP Act (28/112 & 113)	Environment Act (5/15 onwards)	188 IPC	133 Cr.Pc	M.V. Act(DJ in vehicles)	Others	DP Act (28/112 & 113)	Environment Act (5/15 (onwards))	188 IPC	133 Cr.Pc	M.V. Act(DJ in vehicles)	Others	DP Act (28/112 & 113)	Environment Act (5/15 onwards)	188 IPC	133 Cr.Pc	Seizure in Kg. (if any)	Others
Raiokri	02	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	01
Mahipal Pur	01	0	0	0	0	0	0	0	03	0	0	0	0	0	01	0	0	05
Palla Bkhtawarpur, Road	02	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Chattarpur/Suitanpur	07	0	0	0	0	0	28	0	0	0	02	01	07	03	0	0	0	
Other Adjoining areas	03	0	0	0	0	08	0	0	04	0	10	0	0	0	0	0	0	
Rest of Delhi (Not including above)	985	54	6	53	03	530	471	16	06	10	24	140	194	88	363	34	95	
Total	1000	54	6	53	03	538	499	16	06	17	24	152	195	95	367	34	101	
D.P. Act (28/112 & 113)																		
=																		
1694																		
Environment Act(5/15 onwards)																		
=																		
165																		
188 IPC																		
=																		
379																		
133 Cr.Pc																		
=																		
104																		
M.V. Act (DJ in vehicle)																		
=																		
27																		
Others																		
=																		
791																		
Total Action																		
=																		
3160																		

10/

ACTION UNDER MV ACT BY TRAFFIC UNIT FOR NOISE POLLUTION WITHOUT ADEQUATE PARKING FACILITIES CAUSING OBSTRUCTIONS (O.A. NO. 400/2017) FOR THE PERIOD FROM 1.1.19 TO 01.12.19

Areas of Action	No. of Vehicles			Silence Zone violation		Social Functions		Hotels		Motels		Farm House		Others		Total	
	Challaned	Impounded	Fine Collected	No. of Challaned	Fine Collected	No. of challaned	Fine Collected	No. of challaned	Fine Collected	No. of challaned	Fine Collected	No. of challaned	Fine Collected	No. of challaned	Fine Collected	No. of challaned	Fine Collected
<u>Rajokri</u>	155	10	11600	00	00	00	00	00	00	00	00	06	00	51	6000	212	17600
<u>Mahipal Pur</u>	921	02	86400	05	00	00	00	218	21700	05	00	15	00	1017	94000	2181	202100
<u>Palla Bkhtawarpur Road</u>	1584	00	161300	180	7400	10	1000	79	9900	289	26900	404	42700	387	16100	2933	265300
<u>Chattarpur/ Sultanpur</u>	458	00	44500	00	00	00	00	00	00	00	00	304	26000	485	47700	1247	118200
<u>Other Adjoining areas</u>	4973	00	426400	1441	98100	108	4000	00	00	00	00	116	11600	2033	142200	8603	682300
<u>Rest of Delhi (Not including above)</u>	35003	52	3331800	983	77100	530	51700	7103	767600	44	4400	538	53100	10016	796000	54217	5081700
TOTAL	43094	64	4062000	2609	182600	648	55700	7400	799200	338	31300	1383	133400	13989	1102000	69393	6367200

Total Challaned = 69393

Impounded = 64

Total Fine collected = 6367200

PRO-ACTIVE ACTION BY DISTRICTS FROM 16.9.2019 TO 01.12.2019

DISTRICTS	MEETING WITH RWA'S VOLUNTEER RS & NGOS	SENSITIZATION PROGRAMMES IN EDUCATIONAL INSTITUTIONALS	INSPECTION OF MOTELS/HOTELS/ BANQUET HALLS ETC.	INSPECTION WITH RELIGIOUS INSTITUTIONS	MEETING WITH RELIGIOUS INSTITUTIONS	NO. OF NOTICES ISSUED BY LICENSING UNIT	SPECIAL RAIDS/ DRIVES BY LOCAL POLICE
NORTH	137	26	80	15	0	0	0
CENTRAL	117	71	396	50	27	0	0
N-WEST	110	56	112	172	69	0	6
OUTER-NORTH	8	1	14	5	0	0	0
ROHINI	4	3	3	2	1	0	5
NEW DELHI	31	20	59	35	29	0	0
S-WEST	83	30	155	28	22	0	6
EAST	66	32	02	01	01	0	01
SHAHADARA	51	14	13	31	41	0	11
N-EAST	84	2	0	1	3	0	0
SOUTH	48	15	19	8	13	0	0
S-EAST	28	9	74	11	6	0	0
DWARKA	54	79	60	17	40	0	6
OUTER WEST	81	49	37	60	50	10	0
WEST	90	73	111	58	56	0	24
TOTAL	992	480	1135	494	358	10	59

ACTION UNDER M.V. ACT BY TRAFFIC UNIT FOR NOISE POLLUTION AND ORGANIZERS OF FUNCTIONS

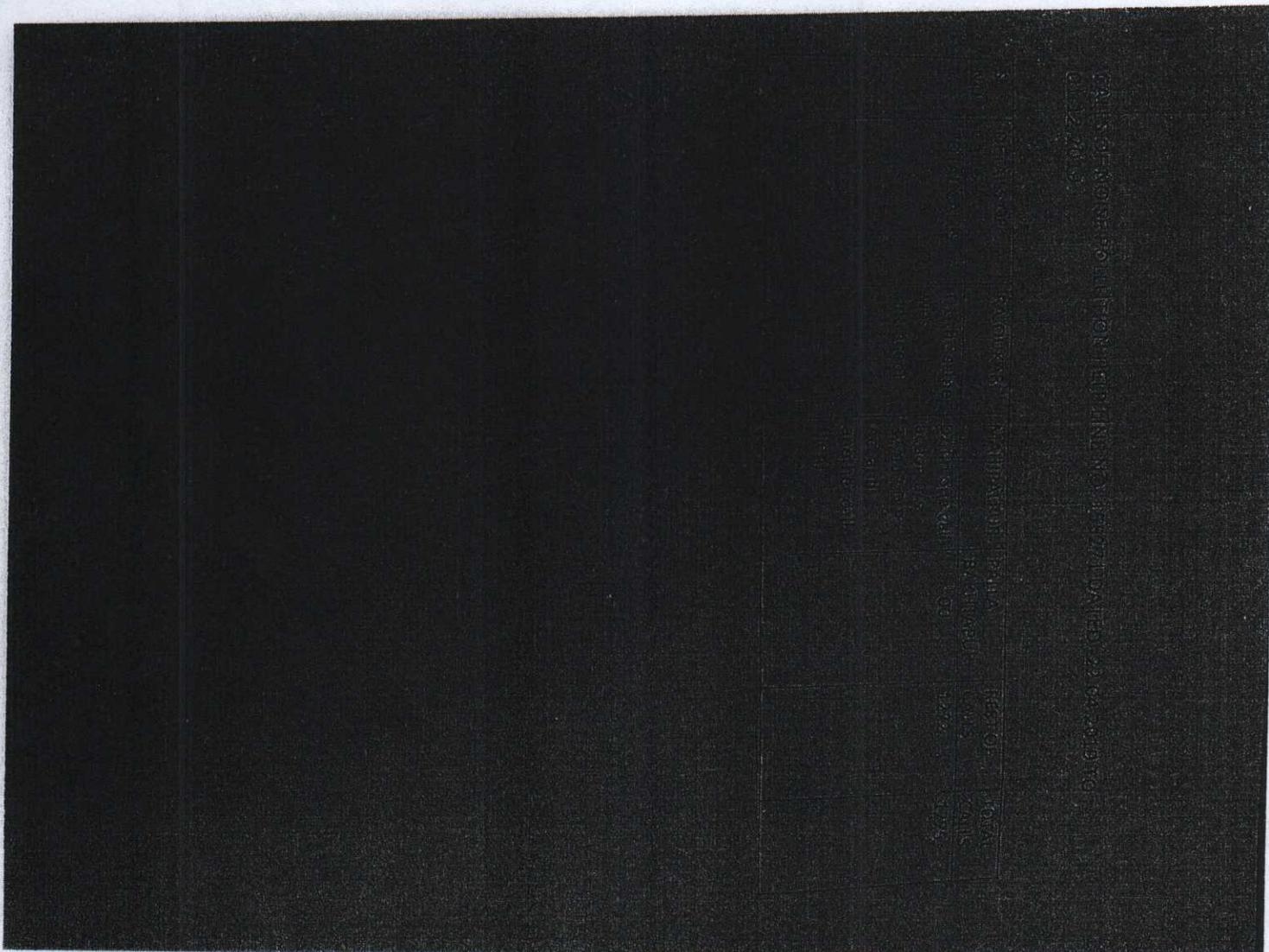
FROM 16.9.2019 TO 01.12.2019

WITHOUT ADEQUATE PARKING FACILITIES CAUSING OBSTRUCTIONS (OA 400/2017)

	Pressure Horn		Honking in Silence Zone		Use of Modified exhaust & Silencers		Use of Hooters/Sirens in Vehicles		Other proactive action against noise pollution	
	No. of Challans	Fine Collected	No. of Challans	Fine Collected	No. of Challans	Fine Collected	No. of Challans	Fine Collected	No. of Challans	Fine Collected
Rajokri	5	0	0	0	0	0	0	0	0	0
Mahipal Pur	0	0	0	0	0	0	0	0	3	0
Narela	74	0	25	0	0	0	0	0	244	0
Chattarpur/Sultanpur	30	0	13	0	0	0	0	0	0	0
Other Adjoining areas (T-13)	353	0	10	0	0	0	0	0	475	0
Rest of Delhi (Not including above)	713	0	207	0	46	0	0	0	32	0
TOTAL	1175	0	255	0	46	0	0	0	754	0

ACTION TAKEN REPORT AGAINST VARIOUS VIOLATIONS - IN COMPLIANCE OF HON'BLE NGT ORDERS IN OA NO. 196 & 197/2018 REGARDING NOISE POLLUTION FROM 29.4.19 TO 01.12.19

Name of Distt	Sl. No.	Detail of religious places noticed for violation of noise pollution	Type of religious place (Temple, church, Gurudwara, Mosque, etc.)	Violations of Noise Pollution (This includes regulation of DJ Sets, Loudspeakers and Crackers etc.)	Details of action taken under the provisions of Act/IPC
East	1.	Ansar Nagar Peer Bazar, Mosque, Laxmi Nagar, Delhi	Mosque	Action taken against Loudspeaker vide DD No. 58A, dt. 21.6.2019	U/S 32/113 DP Act, PS Laxmi Nagar
South	1.	Sanathan Dharm Mandir, Lodhi Colony	Temple	Action taken against Loudspeaker vide DD No. 64A, dt. 21.6.2019	U/S 32/113 DP Act, PS Lodhi Colony.
	2.	Gurudwara Block No. 13, Dakshin Puri	Gurudwara	Action taken against Loudspeaker vide DD No42A, dt. 21.6.19	U/S 29/113 DP Act PS Ambedkar Nagar.
	3.	Dargah Shahe Marda, Kabala, Lodhi Colony, Delhi.	Mosque, Dargah-Shahe Marda	Loudspeaker	32/113 D.P. Act
	4.	Karbala Masjid	Masjid	Loudspeaker	32/113 D.P. Act
	5.	Shah-e-Marda Masjid, Karbala	Masjid	Loudspeaker	32/113 D.P. Act
Dwarka	1.	Bankay Bihari Mandir, Nawda Phase-IV, 40 foota Road, Uttam Nagar, New Delhi.	Temple	DJ playing in Temple	Action taken vide DD No. 29A, dt. 7.9.19. 01 speaker deposited



**ACTION TAKEN REPORT OF COMMISSIONER OF POLICE, DELHI IN
TERMS OF ORDER DATED 19.09.2019 PASSED BY HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

1. That this action taken report is being filed in terms of the orders dated 19.09.2019 passed by this Hon'ble Tribunal.
2. That the brief actions have been taken against the DJs and Loudspeakers causing Noise Pollution by Local Police between 1.1.2019 to 01.12.2019 is as under :-

a) **Action on DJ sets**

1000 challans u/s 28/112 & 113 D.P. Act, 54 challans u/s 5/15 Environment Protection Act, 06 Challans u/s 188 IPC, 53 Challans u/s 133 Cr.Pc., 03 challans under M.V. Act (DJ in Vehicle) & 538 others

b) **Action on loudspeakers**

499 challans have been issued u/s 28/112 & 113 of D.P. Act, 16 challans u/s 5/15 E.P. Act, 6 Challans u/s 188 IPC, 17 challans u/s 133 Cr.Pc., 24 challans under M.V. Act (DJ in Vehicle) & 152 others.

c) **Action on Crackers/Generator Set**

195 challans u/s 28/112 & 113 D.P. Act, 95 challans u/s 5/15 Environment Protection Act, 367 Challans u/s 188 IPC, 34 Challans u/s 133 Cr.Pc. & 101 others.

3. That apart from the above, the Delhi Traffic Police has taken action against the violators between 1.1.2019 to 01.12.2019 as under:-

a) **No. of Vehicles**

A total of 43094 No. of challans have been issued, 64 Nos. of vehicle impounded and a fine of Rs. 4062000/- was collected.

b) **Action in silent zone**

A total of 2609 No. of challans have been issued and a fine of Rs. 182600/- was collected.

c) **Action during Social Functions**

A total of 648 No. of challans have been issued and a fine of Rs. 56700/- was collected.

d) **Action under M.V. Act against vehicles obstructing parking and against owners of vehicles**

- (i) **Hotels** - A total of 7400 No. of challans have been issued and a fine of Rs. 799200/- was collected.
- (ii) **Motels** - A total of 338 No. of challans have been issued and a fine of Rs. 31300/- was collected.
- (iii) **Farm House** - A total of 1383 No. of challans have been issued and a fine of Rs. 133400/- was collected.
- (iv) **Others** - A total of 13989 No. of challans have been issued and a fine of Rs. 1102000/- was collected.

4. That the Pro-Active action taken by all the Distts. of Delhi Police from 16.9.2019 to 01.12.2019 is as under :-

a) Meeting with RWA's Volunteers & NGOs	-	992
b) Sensitization Programme in Educational Institutional	-	480
c) Inspection of Motels/Hotels/Banquets Halls etc.	-	1135
d) Inspection with religious institutions	-	494
e) Meeting with religious institutions	-	358
f) No. Of Notices issued by Licensing Unit	-	10
g) Special Raids/Drives by Local Police	-	59

5. That the action under M.V. Act by Traffic Unit for Noise Pollution and Organizers of Functions (without adequate parking facilities causing obstructions) is as under :-

- a) Pressure Horn - 1175 Nos. of challan have been issued
- b) Honking in Silence Zone – 225 Nos. of challan have been issued
- c) Use of Modified exhaust & Silencers – 46 Nos. of challan have been issued
- d) Use of Hooters/Sirens in Vehicles – NIL

e) Other Proactive action against noise pollution – 754 Nos. of Challan have been issued.

6. That total No. Of 1275 calls received on Noise Pollution Helpline No. 155271 from 22.4.2019 to 01.12.2019 out of which, legal action on 119 No. Of calls were taken and 1156 Nos. of calls were filed.

7. **ACTION BY LICENSING UNIT AS ON DATE IS AS UNDER:-**

(i) In compliance of judgment dated 18.7.2015 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 72 of 1988 and various statutory acts and DPCC guidelines for preventing and controlling environmental pollution including air, water and noise pollution etc.; **Consent to Establish/Consent to Operate granted by DPCC has been made mandatory for both Registrations and Renewals of Eating House and Lodging House/Hotels by the licensing unit of Delhi Police.**

(ii) Notices have been issued to registered owners of Eating Houses/Lodging houses and hotels directing that the licensed premises must not allow any violation/contravention of the environmental laws by the owners or their patrons. **Out of 2187 licensed Eating Houses and 1545 licensed Lodging Houses/Hotels, 1935 and 1443 for sensitization on the subject issue have been served respectively as on date i.e. 06.12.19 in Delhi.**

8. That in continuation of the earlier Action Taken Report filed before the Hon'ble Tribunal, it is further submitted that In pursuance of the orders passed by Hon'ble National Green Tribunal dated 19.9.2019 all necessary steps as directed by Hon'ble Tribunal, have been initiated.

Draft
12/12/2019

Estimation of Urban Carrying Capacity and Implementation of a Multi-Criteria Spatial Decision Support System (MC-SDSS)

A Study for Neighbourhoods of Rajokri & Kapashera Specifically in Relation to Restaurants, Hotels, Motels, Banquets where Large Congregations Takes Place

Proposal by

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1. Background

Urban centres have always been considered as complex interactive systems consisting of social, economic ecological and cultural elements. Sustainable Urban Development of the city of Delhi, is also challenged by the sheer complexity of the processes and interactivity of these components.

The city is known for its lavish celebrations for cultural and social events such as weddings because of which a huge wedding industry is flourishing. A large number of banquet halls, motels, hotels, farm houses are located all over the city and the periphery to cater to the demands of this growing industry. These celebrations are often associated with the status symbols resulting in large congregations and extravagant celebrations leading to enormous pressure on immediate surroundings.

Rajokri and Kapashera area marked as the low density residential development area (LDRA) as per Delhi Masterplan 2021 (where two dwelling units on LDRA plot of one acre (0.4 ha) may be permitted with floor area ratio of 20) was once used for intense agriculture is now known for its luxurious farm houses and banquet halls. Reportedly, there are over 300 commercial farm houses present in this area, several of them are used for purposes of celebrations. These celebrations are often large congregations which have an environmental footprint on the natural resources of the area. It is observed that these gatherings are often overcrowded and become unmanageable, vehicular parking are allowed on roads leading to traffic congestion and these establishment are allowed to operate without safeguards for protection of environment including air, water and soil.

The National Green Tribunal (NGT) in the matter OA NO. 400/2017 titled Westend Green Farms Society Vs Union of India & Ors recently considered the issue of enforcement of environmental norms against running of restaurants/hotels/motels/banquets where large congregation takes place. A case was filed by the Westend Green Farms Society alleging that the banquet halls operating in Rajokri and Kapashera area do not conform to the environmental norms. In the order dated 8 July 2019 (Point 3), NGT stated the issues that are associated with the aforementioned establishments, these are unauthorized construction, noise pollution, violation

of solid waste management rules, unscientific disposal of sewage waste, violation of plastic waste management rules, violation of ground water rules, absence of water harvesting systems and violation of sustainable development principle. The order clearly outlined the need for systematic study of area using multiple criteria to determine sustainable needs of the region.

2. Objectives

In pursuance of the challenges highlighted in the order dated 8th July 2019 by several agencies and Hon'ble court, this project aims to address two broad objectives:

- 1) To undertake a rapid carrying capacity assessment of Rajokri and Kapashera area to come up with recommendations on implementing sustainable urban development in the region.
- 2) To address deficiency of a decision making tool in regional plans by creating Multiple Criteria Analysis and Spatial Decision Support System (MC-SDSS).

The assessment can be carried out in two phases, (i) Phase I will comprise of rapid carrying capacity assessment of the situation which would be carried out over a period of 6 months and will provide immediate actions pertaining to the issue and an interim report. (ii) Phase II will include creation of multiple criteria analysis using geographic information system (GIS) platform to develop a decision support system which would help in identifying the areas most vulnerable to environment degradation. This would provide insights to the authorities for creating policy and guidelines pertaining to this issue and this will also help in addressing the challenge highlighted in Point 8 of the NGT order dated 8th July 2019 in the matter OA NO. 400/2017 titled Westend Green Farms Society Vs Union of India & Ors.

3. Methodology

3.1. For Objective 1

Urban carrying capacity can be understood as the size of a population that a region can support without damaging the natural cultural and social environment and also addressing the complexities of urban complexities. (Wei, Y. et al. 2015). A model is proposed to calculate the carrying capacity of the Rajokri and Kapashera region with respect to establishments holding large congregations. This would include investigating each of the following carrying capacities:

- i. **Physical Carrying Capacity:** it is a measure of the spatial limits expressed by maximum number of units that can be occupied in a sustainable way in a particular area. It is crucial to measure the area accurately to derive the extent of the region for this project and derive the number of establishment the region can support in a sustainable manner. This would require sub-aerial analysis using GIS software like Arc map and ERDAS imagine.
- ii. **Ecological Carrying Capacity:** it is a measure of the population an ecosystem can sustain. In the context of large congregation it can be understood as the stress that an ecosystem can tolerate. For this the availability of natural resources and the amount of extraction by the commercial establishment in the region will be

evaluated in order to assess the plausible impact of such congregations on the immediate environment will be calculated.

- iii. **Social Carrying Capacity:** This is a measure of crowding tolerance which essentially means that the number of people that still feels comfortable and the crowding affect is not experienced.
- iv. **Economic Carrying Capacity:** this seeks to define the extent to which an area can be altered before the economic activities that occur in the area can be altered. It would measure changes in economic terms.

3.2. For Objective 2

A multiple criteria spatial support system for sustainability assessment can be developed which would facilitate policy making in the long run. Using multiple parameters the system will provide a sustainability index for the region. These parameters can be social, economic, cultural, institutional, environmental etc. This would be done using GIS platforms to combine geographical data with multiple criteria which would create an index of regional sustainability (AIRS). The ArcGIS model builder environment and other data processing tools will be used in order to build a most user friendly tool to interpret the data. This would provide several maps showing the areas most suitable for decision making purposes. This model will provide a robust analysis of the sustainability pillars and would facilitate sustainability initiatives in the region. (The detailed methodology can be referred from Graymore, M.L.M. et.al 2009).

4. Schedule of Work

Phase I			
	Year 1	Year 2	
Creation of Baseline data			
Surveys and Interviews			
Data Analysis			
Inspection data analysis			
Interim Report			
Phase II			
Multi criteria analysis for MC-SDSS			
Progress Report			
Modelling			
Optimization			
Representation of the MC_SDSS			
Compiled report			

Budget

S. No.	Budget Head	Salary	Units	Sub-Total	Amount
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		p.m.	(person months)	(in Rs.)	(in Rs.)
1	Salaries				
i	Research Assistants / JRFs	31,000	2x24 months	14,88,000	20,18,000
iii	MA Interns	5,000	2x8 months	80,000	
iv	Consultant (Proposal Development, Project Management, Mapping & Design)	60,000	6 months	3,60,000	
2	Equipment				
i	Surveying equipment (GPS) Computers & Peripherals			2,50,000	2,50,000
3	Travel			50,000	50,000
4	Consumables			50,000	50,000
5	Miscellaneous			50,000	50,000
TOTAL					23,28,000/-

The budget requested above is to be released in 3 instalments details will be shortly appended.

5. Budget Justification

5.1. Salaries

It is proposed to hire research staff comprising of two Research Assistants, one Research Intern, two MA Interns and one consultant. The remuneration for the staff would be commensurate with their work experience and permissible norms. JRA are budgeted as per AUD norms corresponding to remunerations as per UGC 12th Plan.

Research Assistants would be tasked with conducting the data analysis and preparing the reports. A Research Intern would be engaged for limited periods of time for achieving specific objectives such as surveying or conducting interviews or for compiling baseline data. Four MA Interns would be hired on part-time basis to help in the collection and analysis of baseline data.

The Centre requires an experienced Consultant on a short-term basis in the initial phase to help in developing a MC-SDSS system. Therefore, funds are requested for the consultancy position where the hired personnel will be particularly proficient in GIS and spatial data analysis – a skill mandatory to carry out mapping and developing models for MC-SDSS.

5.2. Equipment

To initiate the preparatory steps, conducting surveys, and developing maps for MC-SDSS, involve GIS work and the analysis of baseline data. For these reasons, funding is requested for the procurement of appropriate computers (One Laptop and One Desktop), necessary software, and peripherals.

5.3. Travel

Funds have been budgeted for project personnel visiting the field for project related work such as collection of data from reference sites, collection of samples and conducting surveys. Travel costs for field trips will include surface transport within Delhi and neighbouring areas.

5.4. Consumables

Consumable would consist of stationery, batteries and other such consumable items that are needed for successful completion of the project. A minimum funding is sought for six-month requirements; this would also include the basic consumables required for smooth functioning of the project.

5.5. Miscellaneous

A minimum budget is sought for contingent requirements during the initial phase of the project. This budget-line would augment the miscellaneous expenses that could not be accounted for in the proposed budget lines but are essential for completion of the project.

References

1. Wei, Y. et. al.(2015). Using Urban - Carrying Capacity as a Benchmark for Sustainable Urban Development: An Imperial Study of Beijing. Sustainability. 7, 3244-3268,doi:10.3390/su7033244
2. Graymore,M.L,M. et.al.(2009). An index of Regional Sustainability: A GIS based multiple criteria analysis decision support system for progressive sustainability. Ecological complexity. 6, 453-462.
3. Government of Goa. (ND). Carrying capacity of beaches of Goa for providing shacks & other temporary seasonal structures in private areas. Goa